

**REPORT OF COMMITTEE**  
**IN THE MATTER OF**  
**ORIGINAL APPLICATION NO. 112/2022 (WZ)/**  
**IA NO. 29/2023 (WZ)**  
**(SurajPradeepkumarAjmeraVsMoEF&CC & Ors.)**  
**IN COMPLIANCE WITH ORDER OF HON'BLE NGT,**  
**WESTERN ZONE BENCH, PUNE, DATED 25.01.2023**  
**RELATED TO INCIDENTS OF OUTBREAKS OF FIRE AT MSW SITES AT**  
**CHIKHALTHANA AND PADEGAON OF AURANGABAD MUNICIPAL**  
**CORPORATION**

**FOR SUBMISSION TO**  
**HON'BLE NATIONAL GREEN TRIBUNAL,**  
**WESTERN ZONE BENCH, PUNE**  
**JUNE2023**

**REPORT OF COMMITTEE**  
**IN THE MATTER OF**  
**ORIGINAL APPLICATION NO. 112/2022 (WZ)/**  
**IA NO. 29/2023 (WZ)**

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Annexure-II	Photographs taken during the site visit dated 13.02.2023
Annexure-III	Copy of Authorization from MPCB vide no. BO/MSW/B-1901000012 dated 11.01.2019
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Annexure-IX	Copy of CPCB direction under Section 5 of Environment (Protection) Act, 1986 to all SPCB/ PCC regarding fire incidents at MSW Dumpsites, vide letter No. CP-99/143/2021-UPC-II-HO-CPCB-HO dated May 26, 2022
Annexure-X	Copy of MPCB directions dated 28.07.2022 under Section-5 of the Environment (Protection) Act, 1986 for the implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites to The Principal Secretary, Urban Development Department, Govt of Maharashtra and District Collectors.

**REPORT OF COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 112/2022 (WZ)/IA NO. 29/2023 IN COMPLIANCE WITH ORDER OF HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 25.01.2023 RELATED TO INCIDENTS OF OUTBREAKS OF FIRE AT MSW SITES AT CHIKHALTHANA AND PADEGAON OF AURANGABAD MUNICIPAL CORPORATION**

**1.0 BACKGROUND**

Original Application (OA) No. 112 of 2022 (WZ) is filed by Applicant- Shri SurajPradeepkumarAjmera regarding environmental compensation to be levied upon the Aurangabad Municipal Corporation for causing damage to the environment due to frequent fire incidents at two municipal solid waste sites namely Chikhalthana and Padegaon, Aurangabad Municipal Corporation.

Further, the Applicant has also filed an Interlocutory Application (IA) in the present matter in which it is submitted that on 20.01.2023, a fresh incident of outbreak of fire has happened at Padegaon Waste Site where 55,000 m<sup>3</sup> of waste is lying. A total number of 35 fire brigades were deployed to control the fire and almost 1,05,000 litres of water was used in order to extinguish the same. It is prayed in this Interim Application to take urgent measures to stop fires, constitute a committee, assess the damage and pay environmental damage compensation

The Hon'ble Tribunal passed an order on 25.01.2023. The relevant portion is reproduced as below-

*"10. We deem it just and proper to constitute a Joint Committee comprising one Member each from the:- (i) Central Pollution Control Board (CPCB); (ii) Maharashtra Pollution Control Board (MPCB); and Page 3 of 3 (iii) Municipal Corporation, Aurangabad.*

*11. The Committee is directed to visit the site within 07(seven) days and submit its report in the light of the averments made in this application within 04(four) weeks. The said Committee may*

*take assistance of NEERI, Nagpur as well as Municipal Corporation of Greater Mumbai (MCGM), if so required. We also would like to have a report in respect of the mode, which can be employed to assess the environmental compensation for the past fire incidents.*

*12. The Aurangabad Municipal Corporation (AMC) shall be the nodal agency for coordination and logistic support.”*

Copy of the Hon’ble NGT order dated 25.01.2023 is attached as **Annexure-I**

## **2.0 VISIT OF COMMITTEE TO MUNICIPAL SOLID WASTE SITES AT CHIKALTHANA AND PADEGAON, AURANGABAD**

In compliance with the aforesaid order of the Hon’ble NGT, a committee consisting of the following members carried out inspections of Chikalhana and Padegaon Sites on 13.02.2023.

<b>Name</b>	<b>Name of Department/ Organization</b>
Shri Pratik Bharne Scientist ‘E’	Central Pollution Control Board (CPCB), Regional Directorate, Pune
Shri. SushilkumarRathod Sub-Regional Officer, Aurangabad	Maharashtra Pollution Control Board (MPCB)
Shri. SomanthJadhav Deputy Commissioner Solid Waste Management Department	Aurangabad Municipal Corporation (AMC)- Nodal Agency

The location of the sites and layout of MSW sites are provided in following images. Photographs taken during the site visits are given in **Annexure-II**.



**Image 1- Location of Municipal Solid Waste Sites at Chikalthana and Padegaon, Aurangabad**



**Image 2- Aerial View of Municipal Solid Waste Site at Chikalthana, Aurangabad**



**Image 3- Aerial View of Municipal Solid Waste Site at Padegaon, Aurangabad**

## **2.1 CHIKALTHANA MSW SITE**

The site is located at Gut No.231 (Reservation no. A10), Chikalthana, Aurangabad ( $19^{\circ}53'1.8''$  N &  $75^{\circ}24'45.16''$  E) which is in east direction of Aurangabad City. **The site broadly consist of solid waste processing plant of capacity 150 TPD, dumpling of legacy waste and leachate collection sump.** The site has a total area of 15 Acres which includes 3 sheds with an area of 10,000 sq.ms. Nearest human habitation from the site is Naregaon area which is about ~3 Km from this site in west direction.

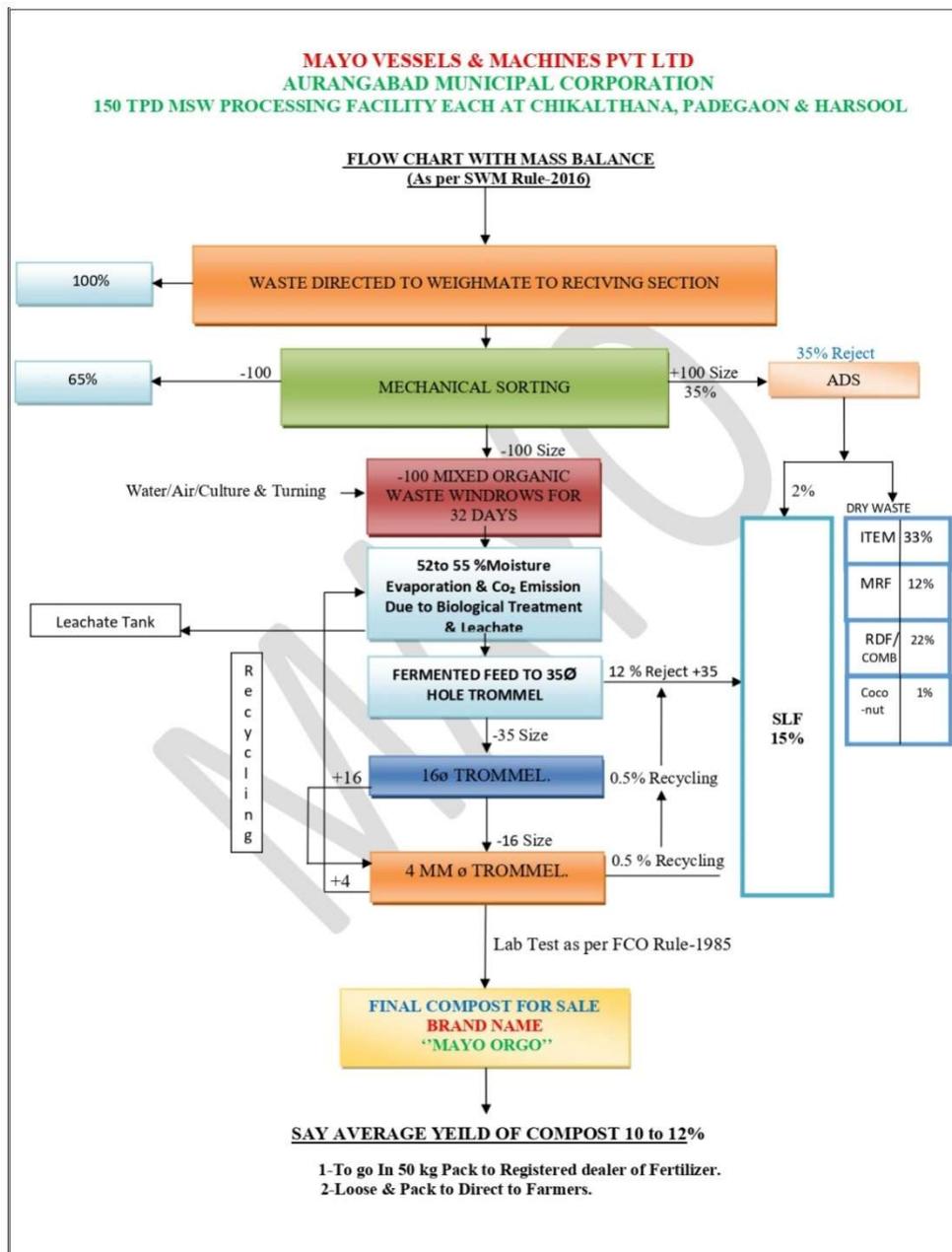
### **2.1.1 Solid Waste Processing Plant-**

The plant is commissioned in June 2019 and in operation since then. The AMC has obtained Authorisation from MPCB vide no. BO/MSW/B-1901000012 dated 11.01.2019 which is valid up to 31.12.2023. The copy of Authorisation is given as **Annexure-III.**

The processing plant consists of pre-sorting system (loader/JCB, feeder belt, trammel (100 mm), windrow composting (compost pad/platform, windrow

turning, screening through trammels (35 mm & 16 mm), Curing, Refining and packing of compost. Sorted material such as plastic, papers, glass recycled, RDF sent to Cement Industries and Rejects stored in the premises which is to be disposed to Sanitary Landfill facility (SLF) which is not yet established. The process is solid waste processing plant is given at **Annexure-IV**

The flow diagram of processing plant is given as below-



**Image-04- Flow Diagram of Solid Waste Processing Plant at Chikalthana & Padegaon, Aurangabad**

Based on the data for Jan 2023-March2023 (daily average), waste received at this plant is 160 TPD (Dry-56 TPD, Wet-104 TPD). The compost generation is 12 TPD, RDF -8 TPD, MRF-8 TPD and Inert- 24 TPD. Compost is sold as fertiliser. RDF is sent to Cement plants. Inert is stored in the premises which is to be disposed to Sanitary Landfill Facility (SLF). SLF is yet to be established.

Leachate from compost platform collected in Leachate collection tank and sent to Zalta STP for the treatment.

**2.1.2 LEGACY WASTE** - In the premises of MSW Site, **legacy waste** is dumped in the West and South-West directions of the processing plant. It is informed that approximately 55,000 m<sup>3</sup> legacy waste is dumped since long in this premises.

## **2.2 PADEGAON MSW SITE**

The site is located at Gut No.66, 67 (Reservation no. A41) Slaughter house extension, Padegaon, Chatrapati Sambhajnagar (19°54'15.1"N 75°17'09.0"E) which is in north-west direction of Aurangabad City. **The site broadly consists of solid waste processing plant of capacity 150 TPD, dumping of legacy waste and leachate collection sump.** The Site premise has a total area of 18 Acres which includes 3 sheds with an area of 10,000 sq.ms.

### **2.2.1 SOLID WASTE PROCESSING PLANT-**

The plant was commissioned in Feb 2020 and in operation since then. The waste processing site is located at AMC has obtained Authorisation from MPCB vide no. BO/MSW/B-1901000012 dated 11.01.2019 which is valid upto 31.12.2023. The copy of Authorisation is given as **Annexure-III**.

The processing plant consists of pre-sorting system (loader/JCB, feeder belt, trammel (100 mm), windrow composting (compost pad/platform, windrow turning, screening through trammels (35 mm & 16 mm), Curing, Refining and packing of compost. Sorted material such as plastic, papers, glass recycled and Rejects stored in the premises which is to be disposed to Sanitary Landfill facility (SLF) which is not yet established. The flow diagram of processing plant is given as **Image-04**.

Based on the data for Jan 2023-March2023 (daily average), waste received at this plant is 158 TPD (Dry-55 TPD, Wet-103 TPD). The compost generation is 12 TPD, RDF -8 TPD, MRF-8 TPD and Inert- 24 TPD. Compost is sold as fertiliser. RDF is sent to Cement plants. Inert is stored in the premises which is to be disposed to Sanitary Landfill Facility (SLF). SLF is yet to be established.

Leachate from post platform collected in Leachate collection tank and sent to Padegaon STP for the treatment

**2.2.2 LEGACY WASTE** - In the premises of MSW Site, **legacy waste** is dumped in North, North-West and West directions of the processing plant. It is informed that approximately 55,000 m<sup>3</sup> legacy waste is dumped since long in this premises.

### **3.0 FIRE INCIDENCES AT MSW SITES- CHIKALTHANA AND PADEGAON**

It is mentioned in the order dated 12.12.2022 in the present matter, as per information gathered by the Applicant under RTI Act, that at Chikalthana Solid Waste Processing Plant since January, 2020 till 20.06.2022, 212 fire incidents occurred and 212 days it took to extinguish the fire and it requires 10,60,000 ltrs. of water. Similarly, with respect of Padegaon Solid Waste Plant, for the same period, 129 fire incidents are reported to have happened and they took 129 days to be extinguished and it required 6,45,000 ltrs. of water to extinguish them.

## **4.0 OBSERVATIONS & FINDINGS-**

### **4.1 OPERATION OF SOLID WASTE PROCESSING PLANTS:**

(I) The processing plants at both the sites were operational during the visit on 13.02.2023. The windrows were found properly created on compost platform.

(II) AMC has awarded "supply, installation, erection, commissioning and operation & maintenance of municipal solid waste treatment equipment's and machineries" for 150 TPD Capacity plants at Chikalthana and Padegaon Chatrapati Sambhajinagar at two Locations"

to M/s Mayo Vessels and Machines Pvt Ltd, C-19, MIDC, Waluj, Chatrapati Sambhajinagar.

- (III) The details of waste received, processed, disposed at both the sites are given in **Annexure-V**.

#### **4.2 FIRE OUTBREAKS/ INCIDENTS:**

During the visit, it was observed that smoke was emitting from multiple locations due to fire in the legacy waste dumped in the Chikalthana whereas at few locations at legacy waste dumped at Padegaon Site. There were no flames observed at both the sites. The photographs showing smoke/fire at these sites are provided at **Annexure-II**. The spraying of water to douse the fire was not in operation and it is informed that the same was done immediately. The water storage tanks (10 Lakh Litre at Chikalthana & Padegaon each) are provided at both the sites from where the water is taken for dousing fire. There was no generation of any resulting wastewater/leachate from dousing operation observed during the visit. Treated water from STP is being used for fire protection.

#### **4.3 PREVENTIVE MEASURES BY AURNAGABAD MUNICIPAL CORPORATION FOR FIRE INCIDENTS AT CHIKALTHANA AND PADEGAON MSW SITE**

The corporation has adopted Short Term and Long Term preventive measures along with the time schedule to control the fire incidences/outbreaks. The committee also communicated with concerned officials of Solid Waste Department, Municipal Corporation of Greater Mumbai (MCGM) and requested for the preventive measures /SOP prepared to control the outbreaks of fires at Deonor MSW Site. The SoP received from MCGM is provided at **Annexure-VI**.

**Short Term Measures** adopted by the AMC are given as below-

- a) Deployment of fire fighting vehicles at site.
- b) Fire pumps are installed at site for immediate action.

- c) AMC has constructed water tank at both the MSW sites at Padegaon and Chikalthana with each having capacity of 10.00 lakh liter which is used to its extinguish fire as and when required.
- d) Fire Extinguishers are provided and Fire extinguishing system are being upgraded at both the sites and the work will be completed by 30 Aug 2023 under 15th finance Commission scheme.
- e) Motorable road is prepared inside both the MSW sites for easy movement of fire tenders and water tankers as and when needed.
- f) CCTV cameras are installed at both the MSW sites to check unauthorized entry which is monitored by staff at control room. Patrolling is done at intermediate interval by Nagri Mitra Pathak staff to check unauthorised entry and fire, if any.
- g) Hose pipes are laid in active areas to spray water so as to prevent fires.
- h) Regular fire safety drills are conducted to train the staff to be ever ready for tackling the fire incidences

**Long Term Measures** with time schedule are provided for Chikalthana and Padegaon MSW site is given in **Table-01**, as below-

**Table-01 - Long Term Measures by AMC**

Sr. No.	Long Term Measures	Time Schedule
1	Bioremediation of the legacy waste of about 35,974m <sup>3</sup> (Chikalthana MSW site) and 55,000m <sup>3</sup> (Padegaon MSW site) stored beside the plant shall be processed as per the below details: 1) A separate Tromel will be installed at the legacy waste area. 2) The waste shall be segregated mechanically. 3) The inorganic waste such as plastic will be bailed for further processing towards Steel/Cement factories. 4) The organic material will be processed under windrow system after bio culture spraying. 5) The compost produced after processing the organic waste shall be sold/distributed to the vendors.	01 <sup>st</sup> Oct 2023 to 30 <sup>th</sup> April 2024
2	Improved firefighting system with Hose pipes and Fire water monitor for long range	30 <sup>th</sup> July 2023 to 30 <sup>th</sup> August 2023

#### 4.4 BIOMINIG WORK OF LEGACY WASTE AT MSW SITES

- I. The project/work of Bio-mining of legacy Waste will be started after approval from government authority under SBM 2.0.

- II. The project intends to undertake the works required for Dumpsite Land Reclamation through Bio-mining of old Dumped Municipal Solid Waste/Legacy Waste, resource recovery and Scientific disposal of residual solid waste at Naregaon, Padegaon, Chikalthana, Kanchanwadi, Harsool sites under the Chatrapati Sambhajinagar Municipal Corporation.
- III. The contract shall be awarded to the successful bidder (“the contractor”) for a period of 24 months reckoned from the date of signing of contract agreement or the date of issue of Consent to Establish (CTE) to the project, whichever is later.
- IV. The Authority shall appoint an Engineer (the “Engineer-in charge”) for overall supervision, monitoring and certification of the works executed by the contractor. The brief scope of work to be carried out by the selected contractor during the execution of the intended project includes, but not limited to, the following component as attached in **Annexure-VII**.

#### **4.5 ACTION TAKEN BY MPCB –**

- (I) MPCB has issued directions vide letters dated 31/07/2020, 07/12/2020, 28/07/2021 towards the compliances, assessment of compensations and non-compliances of Hon’ble NGT orders related to SWM Rules 2016, also RO MPCB Aurangabad has issued directions to AMC dated 25/06/2020, 17/08/2020, 03/11/2020, 01/10/2021. The copies of directions/letters are given in **Annexure-VIII**. The details/abstract of the various directions given to Aurangabad Municipal Corporation (AMC) are given in **Annexure-IX**.

The two directions issued by MPCB related to Environmental Compensation for the non-compliances of SWM Rules 2016 and non-compliances of legacy waste management are detailed below-

- a) **Directions issued to The Municipal Commissioner, Aurangabad by Member Secretary, MPCB vide letter no. MPCB/RO(HQ)/B- 564 dated 07/12/2020** for assessment of Environmental Compensation as per directions of Hon’ble NGT dated 24.01.2020 & 02.07.2020 in OA no. 606/2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues. In view of the non-compliances and as directed by Hon’ble NGT, AMC

was directed to pay- 01- final Environmental compensation of Rs. 80 lakhs towards the non-compliance of Solid waste management Rules, 2016 untreated solid waste to the tune of 150 MT/Day from 01/04/2020 to 30/11/2020, 02- Final Environmental compensation of Rs. 80 lakhs from 01/04/2020 to 30/11/2020 towards not commencing of the work of legacy waste site remediation 03. AMC shall pay Rs. 20 lakh per month for non- compliance of Solid waste management & Legacy waste management from December 2020 onwards till the compliance.

b) **Directions issued to The Municipal Commissioner, Aurangabad, for non-compliance of Hon'ble NGT order dated 02.07.2020 in OA No. 606/2018 in the matter of compliance of Municipal Solid Waste Management Rules and other Environmental Issues by Member Secretary, MPCB vide letter no. MPCB/RO(HQ)/B-1665 dated 28/07/2021** in view of reporting of MPCB officers AMC has failed to comply with the time frame for the implementation of SWM Rules, 2016 and time line given by Hon'ble NGT in various orders and AMC has not paid aforesaid Environmental Compensation till the date. **In view of non-compliances, AMC was directed to pay final Environmental compensation at the rate of Rs. 10 lakh per month from 01/04/2020 till compliance towards non-compliances of MSW Rules 2016 and final Environmental Compensation at the rate of Rs. 10 lakh per month from 01/04/2020 till compliance towards noncompliance of legacy waste management as AMC has not started work of bio- remediation of legacy waste.** It was directed to deposit the amount towards the environment compensation to the concerned Regional Officer of MPCB for restoration of environment within 10 days.

III. Central Pollution Control Board (CPCB) had issued direction under Section 5 of Environment (Protection) Act, 1986 to all State Pollution Control Board/ Pollution Control Committees regarding fire incidents at MSW Dumpsites, vide letter No. CP-99/143/2021-UPC-II-HO-CPCB-HO dated May 26, 2022. Copy of the direction is provided in **Annexure-X**. Relevant sections of the direction is represented as under:

- i. Provide updated information w.r.t Directions dated 27.1.2021 regarding bio-mining issued to all SPCBs/ PCCs. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with NGT Directions.
- ii. Direct State UDDs to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction

The direction also covers the requirements/arrangements for disposal of waste, monitoring of dump site, arrangement of firefighting, health & safety of workers and Mock-drills and Safety audits.

MPCB in turn issued directions on 15.07.2022 under Section-5 of the Environment (Protection) Act, 1986 for the implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites to The Principal Secretary, Urban Development Department, Govt of Maharashtra and District Collectors. The copies are given in **Annexure-XI**.

#### **4.6 ENVIRONMENTAL COMPENSATION**

4.6.1 The outbreaks of fires are occurring in the legacy waste which is not bio-mined though there were directions issued by MPCB w.r.t. Hon'ble NGT order dated 02.07.2020 in the matter -OA No. 606 of 2018(OA No. 606 of 2018 *In re-Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues (arising out of directions of the Hon'ble Supreme Court in W.P. No. 888/1996 and W.P. No. 375/2012)*).The details of the directions are given in para 4.5 (I) as above.AMC was directed to deposit the Environmental Compensation due to non-compliances of SWM Rules 2016 and non-compliance of legacy waste management. AMC has not deposited any Environmental Compensation.

Fire incidents/outbreaks are occurring in the storage/dumping of legacy waste and AMC has not done bio-mining of legacy waste. It may be considered that there would have been no outbreaks of the fires, if bio-mining of legacy waste might have been done. Environmental Compensation due to non-compliance

w.r.t.bio-mining of legacy waste w.r.t. Hon'ble NGT order and direction issued by MPCB as per para 4.5 (I) (b) above,to berecovered from AMC.Considering Environmental Compensation at the rate of Rs. 10 lakh per month from 01/04/2020 till 31.03.2023 as bio-mining of legacy waste is not started, Environmental Compensation is calculated as Rs 3,60,00,000 (Rs. Three crore sixty lakhs) for the period from 01.04.2020 to 31.03.2023 i.e. 35 months.

- 4.6.1 Environmental compensation towards damage to the environment due to past fires and pollution caused needs to be assessed by engaging expert agencies such as NEERI/IIT.

## **5.0 CONSLUSIONS**

- 5.1** AMC has obtained Authorisation from MPCB vide no. BO/MSW/B-1901000012 dated 11.01.2019, which is valid upto 31.12.2023 for Chikalthana and Padegaon Solid Waste Processing Plants.
- 5.2** The processing plant consists of pre-sorting system (loader/JCB, feeder belt, trammel (100 mm), windrow composting (compost pad/platform, windrow turning, screening through trammels (35 mm & 16 mm), Curing, Refining and packing of compost. Sorted material such as plastic, papers, glass recycled, RDF sent to Cement Plants and Rejects stored in the premises, which is to be disposed to Sanitary Landfill facility (SLF). SLF is not yet established.
- 5.3** The amount of legacy waste dumped at the Chikalthana site is 35,974 m<sup>3</sup> and at Padegaon site is 55,000 m<sup>3</sup>.
- 5.4** During the visit, it was observed that smoke was emitting from multiple locations due to fire in the legacy waste dumped in the Chikalthana whereas at few locations at legacy waste dumped at Padegaon Site. There was no flame of fires observed at both the sites. The spraying of water to douse the fire was not in operation and it is informed that the same was done immediately. The water storage tanks (10 Lakh Litre at Chikalthana & Padegaon each) are provided at

both the sites from where the water is taken for dousing fire. There was no generation of any resulting wastewater/leachate from dousing operation observed during the visit.

- 5.5** The corporation has adopted Short Term measures as deployment of fire fighting vehicles, fire pumps for immediate action, fire extinguisher which needs to be up-graded whereas Long Term preventive measures such as such as bio-mining,improvement in firefighting system and establishment of MRF plant to reduce dry waste along with the time schedule to control the fire incidences/outbreaks need immediate execution. The work of Bio-mining shall start from 01<sup>st</sup> October 2023 as the project is under approval from government authorities.
- 5.6** There is need to comply with the directions issued by CPCB to MPCB under Section-5 of E (P) Act, 1986 regarding fire incidents at MSW Dumpsites, and measures needs to be upgraded as per aforesaid direction covering the requirements/arrangements for disposal of waste, monitoring of dump site, arrangement of firefighting, health & safety of workers and Mock-drills. SoP for dousing of fire/prevention of fires based on the SoP of MCGM, Mumbai and CPCB direction needs to be prepared.
- 5.7** Fire incidents/outbreaks are occurring in the storage/dumping of legacy waste and AMC has not done bio-mining of legacy waste. It may be considered that there would have been no outbreaks of the fires, if bio-mining of legacy waste might have been done. Environmental Compensation due to non-compliance w.r.t. bio-mining of legacy waste w.r.t. Hon'ble NGT order and direction issued by MPCB as per para 4.1.6 (I) (b) above, to be recovered from AMC. Considering Environmental Compensation at the rate of Rs. 10 lakh per month from 01/04/2020 till 31.03.2023 (as bio-mining of legacy waste is not started), Environmental Compensation is calculated as Rs 3,60,00,000 (Rs. Three crore sixty lakhs) for the period from 01.04.2020 to 31.03.2023 i.e. 35 months. Further, Environmental compensation towards damage to the environment due

to past fires and pollution caused needs to be assessed by engaging expert agencies such as NEERI/IIT.

## **6.0 RECOMMENDATIONS-**

- (a) AMC shall immediately start the work of bio-mining of legacy waste present at MSW dump sites.
- (b) AMC may carry out adequate plantation as per CPCB Guidelines and in consultation with MPCB.
- (c) AMC should comply the directions issued by MPCB and deposit Environmental Compensation of Rs. 3.6 Crore for non-compliances of bio-mining of legacy waste as per directions of MPCB.
- (d) Environmental compensation towards damage to the environment due to past fires and pollution caused may be assessed by engaging expert agencies such as NEERI/IIT.
- (e) Similarly the Environmental compensation can be assessed by Monitoring Air quality & Assessing Land & water Pollution in Air by Areas for Air quality.
- (f) AMC shall comply with the directions issued by CPCB to MPCB regarding outbreaks of fires on dump-site (para 4.5 (III))

Date : 30-06-2023

**REPORT OF COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION  
NO. 112/2022 (WZ)/IA NO. 29/2023 (WZ) (Sura) Pradeepkumar  
Ajmera Vs MoEF&CC &Ors.) IN COMPLIANCE WITH ORDER OF  
HON'BLE NGT, WESTERN ZONE BENCH, PUNE, DATED 25.01.2023  
RELATED TO INCIDENTS OF OUTBREAKS OF FIRE AT MSW SITES AT  
CHIKHALTHANA AND PADEGAON OF AURANGABAD MUNICIPAL  
CORPORATION**

**COMMITTEE MEMBERS**

Name	Name of Department/ Organization	Signature
Shri Pratik Bharne Scientist 'E'	Central Pollution Control Board (CPCB), Regional Directorate, Pune	
Shri. Sushilkumar Rathod Sub-Regional Officer, Aurangabad	Maharashtra Pollution Control Board (MPCB)	
Shri. Somanth Jadhav Deputy Commissioner Solid Waste Management Department	Aurangabad Municipal Corporation (AMC)- Nodal Agency	

Item No. 2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 112/2022 (WZ)  
I.A. No. 29/2023(WZ)

Suraj Pradeepkumar Ajmera

.....Applicant

Versus

MoEF&amp;CC &amp; Ors.

....Respondent(s)

Date of hearing: 25.01.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**Applicant : Ms. Supriya Dangare along-with Ms. Swayamprabha,  
Advocates

Respondent(s) : Mr. Aniruddha Kulkarni, Advocate for R-3/AMC

**ORDER**

1. From the side of Applicant, learned Counsel Ms. Supriya Dangare along-with Ms. Swayamprabha have appeared and from the side of Respondent No.3/Aurangabad Municipal Corporation, learned Counsel Mr. Aniruddha Kulkarni has appeared.

2. The matter is at the admission stage. Vide our previous order dated 12.12.2022, we had instructed the learned Counsel for the Applicant to apprise us about the mode which would be employed for making assessment of the environmental compensation, which was being claimed for the previous 212 incidents of outbreak of fire in Chikhalthana and 129 incidents of outbreak of fire at Padegaon, though nothing has been stated in respect of that today but an I.A. has been moved, which is said to be a defective one but the learned Counsel for the Applicant has assured us that the defect would be removed today itself. The Registry is directed to number it after the defect is removed.

3. In this I.A., it has been submitted that on 20.01.2023, a fresh incident of outbreak of fire has happened at Padegaon Waste Site where 2 lakh tones of waste is lying. The fire brigade till date deployed 35 tankers of water to control the fire and almost 1,05,000 liters of water was used in order to extinguish the same. It has also resulted in tremendous damage to the environment and public at large. Paper cutting of the news of this occurrence has also been annexed.

4. On the basis of above details, we find that *prima facie* case is made out for entertaining this application, therefore, we admit it.

5. Registry is directed to issue Notice to the Respondents, returnable within 04(four) weeks.

6. Since learned Counsel Mr. Aniruddha Kulkarni accepts notice on behalf of Respondent No.3/Aurangabad Municipal Corporation, hence, notice is waived against Respondent No. 3.

7. Applicant is directed to provide copy of the application and relevant documents to the Respondent No. 3 within a week.

8. Applicant is also directed to take necessary steps for service upon the Respondents by both ways and also through available e-mail.

9. Further, in the interim application, prayer is made for direction to Respondent No.3/Aurangabad Municipal Corporation and Respondent No. 5/MPCB to take urgent measures to stop the fire and to constitute a Committee comprising Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB) to visit the Padegaon waste site and assess the situation and submit its report.

10. We deem it just and proper to constitute a Joint Committee comprising one Member each from the:-

- (i) Central Pollution Control Board (CPCB);
- (ii) Maharashtra Pollution Control Board (MPCB); and

(iii) Municipal Corporation, Aurangabad.

11. The Committee is directed to visit the site within 07(seven) days and submit its report in the light of the averments made in this application within 04(four) weeks. The said Committee may take assistance of NEERI, Nagpur as well as Municipal Corporation of Greater Mumbai (MCGM), if so required. We also would like to have a report in respect of the mode, which can be employed to assess the environmental compensation for the past fire incidents.

12. The Aurangabad Municipal Corporation (AMC) shall be the nodal agency for coordination and logistic support.

13. The report in the matter be filed by the Committee by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

14. Applicant is directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

15. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Accordingly, I.A. No. 29/2023 (WZ) is allowed.

Put up this matter on 01.03.2023

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 25, 2023  
Original Application No. 112/2022 (WZ)  
I.A. No. 29/2023 (WZ)  
P.Kr

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781  
/4037124/4035273  
Fax : 24044532/4024068 /4023516  
Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,  
Sion- Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema, Near Sion Circle,  
Sion (E).  
Mumbai - 400 022

No: BO/MSWA/B-1901000012

Date: 11/01/2019

**FORM -II**  
**[See - Rule 16 (1)]**

To,  
**The Municipal Commissioner,**  
Aurangabad Municipal Corporation  
Gut No. 5 & 14 9(Reservation no. B 19),  
Mauje Harsool, Aurangabad.

**Sub:** Authorization under Solid Waste Management Rules, 2016.

**Ref:** Your online application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **The Commissioner**, having administrative office at Aurangabad Municipal Corporation, Solid Waste Management Department, 3<sup>rd</sup> floor, Administrative Building, Town Hall, Aurangabad to set up and operate waste processing/ treatment/disposal facility at **Gut No. 231 (Reservation no. A10), Chikalhana, Aurangabad, Gut No. 66, 67, (Reservation no. A 41), Slaughter house extension, Padegaon, Aurangabad and Gut No. 5 & 14, (Reservation no. B 19), Mauje Harsool, Aurangabad (Total 3 Sites)** on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste
2. The validity of the authorization is till **31/12/2023** after the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. **This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.**
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. This is issued with the approval of Consent Committee of the Board in its meeting held on 18/12/2018.

(E. Ravediran, IAS)  
Member Secretary

D. A. - Annexure- I  
Aurangabad Municipal Corporation

**Copy f. w. cs-**

The District Collector, Aurangabad - He is requested to take review the performance of local bodies at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development

**Copy to:**

- 1) Regional Officer, MPCB, Aurangabad / Sub Regional Officer, MPCB, Aurangabad - For necessary action and follow up.
- 2) Master File.

: 3 :

**ANNEXURE -I**

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following locations by **The Municipal Commissioner, Aurangabad Municipal Corporation**, 3<sup>rd</sup> floor, Administrative Building, Town Hall, Aurangabad as mention below.

**1. 450 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below:**

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Aurangabad Municipal Corporation	Gut No. 231 (Reservation no. A10), Chikalthana, Aurangabad	150 MT/day	Presorting system, windrow composting, compost pad, windrow turning, curing, compost refining
2.	Aurangabad Municipal Corporation	Gut No. 66, 67, (Reservation no. A 41), Slaughter house extension, Padegaon, Aurangabad	150 MT/day	Presorting system, windrow composting, compost pad, windrow turning, curing, compost refining
3.	Aurangabad Municipal Corporation	Gut No. 5 & 14, (Reservation no. B 19), Mauje Harsool, Aurangabad	150 MT/day	Presorting system, windrow composting, compost pad, windrow turning, curing, compost refining

- I. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
- II. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorised landfill site only.

**Note :**

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

1. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I** as per Solid Waste Management Rules, 2016.
2. **The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.**
3. **When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.**
4. The inert created during handling and processing of MSW shall be properly land filled at authorized site.

5. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
6. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
7. Raw waste material shall not be dumped/stored temporary at this site.
8. All recyclable material shall be segregated at source and before receiving at disposal site.
9. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
10. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
11. Corporation shall submit the time bound program for implementation of processing facility within 15 days.
12. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
14. Corporation has already obtained NOC from District Site Selection Committee on Dtd. 25/04/2018.
15. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
16. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

: 5 :

19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation shall apply online for MSW authorization to set up and operate Landfill site at Gut. No. 66-67 Reservation No. A- 41, Padegaon, Aurangabad.
21. This is issued pursuant to the decision circulation minutes of Consent Committee dtd. 17.12.2018 & 18/12/2018.

(E. Ravendiran, IAS)  
Member Secretary

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781  
/4037124/4035273  
Fax : 24044532/4024068 /4023516  
Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,  
Sion- Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema, Near Sion Circle,  
Sion (E),  
Mumbai - 400 022

No: BO/SWMA/B-*cc-1812000014*

Date: 31/12/2018

FORM -II  
[Rule 16 (1)]

To,  
**The Municipal Commissioner,**  
3<sup>rd</sup> floor Administrative Building,  
Aurangabad Municipal Corporation,  
Aurangabad.

**Sub:** Authorization under the Solid Waste Management Rules, 2016.  
**Ref:** Your online application for grant of authorization dated 27/12/2018.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **The Commissioner**, having administrative office at Aurangabad Municipal Corporation, Administrative Building, Aurangabad to set up and operate waste processing plant (Bio Methanation Plant) including electric power generation by using Bio gas production from organic fraction digestion of MSW having capacity 30 MT/D at **Gat No.8 Kanchanwadi, Tal and Dist- Aurangabad** site on the terms and conditions (including the standards to be complied with) attached to this authorization in Annexure I.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste
2. The validity of the authorization is till **31/12/2023** after the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. This authorization is granted as per the decision taken on CC Circulation agenda dtd. 31/12/2018.

D. A. - Annexure- I

(E. Ravendiran, IAS)  
Member Secretary

Copy f. w. cs- The District Collector, Aurangabad - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to: Regional Officer, MPCB, Aurangabad / Sub Regional Officer, MPCB, Aurangabad-  
1 - For necessary action.



**ANNEXURE -I**

Terms & Conditions to set up and to operate integrated waste processing plant (Bio Methanation Plant) including electric power generation by using Bio gas production from organic fraction digestion of MSW by The Municipal Commissioner, Pune Municipal Corporation at Gat No.8 Kanchanwadi, Tal and Dist- Aurangabad.

**1. 30 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below-**

Note :

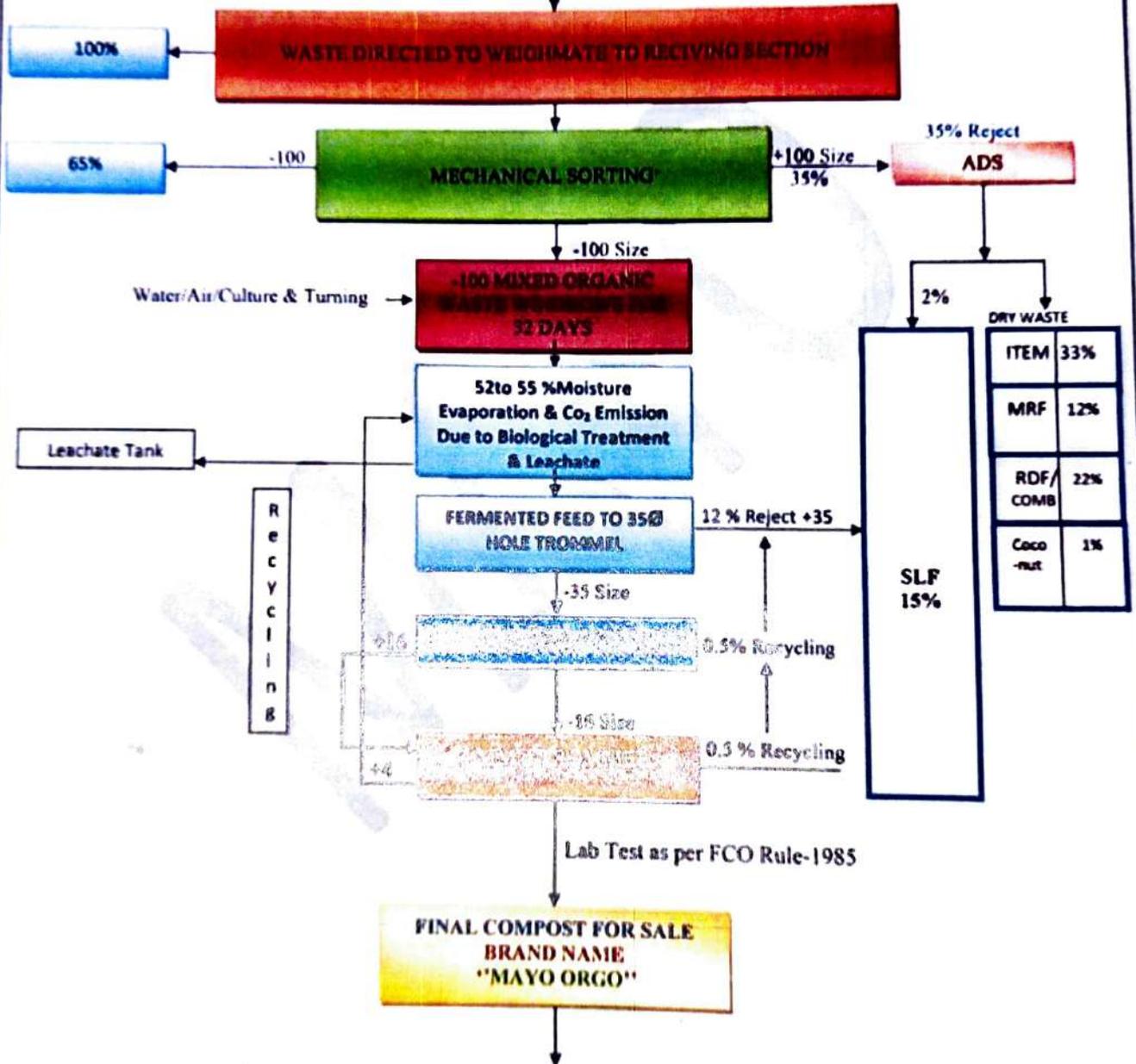
- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
  - 2] At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I** as per Solid Waste Management Rules, 2016.
  3. Every municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
  4. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in **Schedule-I**.
  5. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
  6. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
  7. The gas **cleaning** system shall be installed with comprehensive scrubbing system and shall be analysed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H<sub>2</sub>S, CS<sub>2</sub> etc.
  8. The inert created during handling and processing of MSW shall be properly land filled at authorised
  9. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
  10. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.

11. Raw waste material shall not be dumped/stored temporary at this site.
12. All recyclable material shall be segregated at source and before receiving at disposal site.
13. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
14. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
15. Corporation shall submit Bank Guarantee of Rs. 2 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of one year.
16. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
17. Corporation has already obtained NOC from District Site Selection Committee on dtd. 25/04/2018.
18. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
19. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
20. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT
21. This authorization is granted as per the decision taken on CC Circulation agenda dtd. 31/12/2018.

  
(E. Raverdiran, IAS)  
Member Secretary

**MAYO VESSELS & MACHINES PVT LTD**  
**AURANGABAD MUNICIPAL CORPORATION**  
**150 TPD MSW PROCESSING FACILITY EACH AT CHIKALTHANA, PADEGAON & HARSOOL**

**FLOW CHART WITH MASS BALANCE**  
**(As per SWM Rule-2016)**



DRY WASTE	
ITEM	33%
MRF	12%
RDF/COMB	22%
Coco-nut	1%

**SAY AVERAGE YEILD OF COMPOST 10 to 12%**

- 1-To go in 50 kg Pack to Registered dealer of Fertilizer.
- 2-Loose & Pack to Direct to Farmers.

घनकचरा प्रक्रिया केंद्र, चिकलठाणा व पडेगांव  
मासिक अहवाल  
माहे. ऑगस्ट 2021 ते डिसेंबर 2022

Month	Compost	Dry
Jan-21	256.00	2546.5
Feb-21	280.00	789.45
Mar-21	310.00	1457.47
Apr-21	345.00	801.44
May-21	380.36	1125.89
Jun-21	320.47	1765.49
Jul-21	390.44	2010.97
Aug-21	324.20	2032.96
Sep-21	255.00	1771.195
Oct-21	354.00	1963.479
Nov-21	533.00	1753.235
Dec-21	1131.50	1472.82
Jan-22	1047.90	1664.754
Feb-22	978.60	2083.845
Mar-22	1311.05	1844.605
Apr-22	984.60	1124.23
May-22	868.30	1338.53
Jun-22	683.40	1352.21
Jul-22	443.30	1426.96
Aug-22	451.80	1596.89
Sep-22	516.80	974.10
Oct-22	481.40	2088.94
Nov-22	468.50	2025.94
Dec-22	501.90	2008.68
Jan-23	571	2130.971
Feb-23	708.1	1388.39
Mar-23	916.5	1790.575
Apr-23	749	1810.72
May-23	817.7	1953.81
<b>Total</b>	<b>17379.82</b>	<b>48095.045</b>

घनकचरा प्रक्रिया केंद्र, चिकलठाणा व पडेगांव मासिक अहवाल माहे.जानेवारी 2023 ते डिसेंबर 2023		
Month	Compost	Dry
Jan-23	571.00	2130.97
Feb-23	708.10	1388.39
Mar-23	916.50	1790.575
Apr-23	749.00	1810.72
May-23	817.70	1953.81
Jun-23		
Jul-23		
Aug-23		
Sep-23		
Oct-23		
Nov-23		
Dec-23		
<b>Total</b>	<b>3762.30</b>	<b>9074.47</b>

**CHHATRAPATI SAMBHAJINAGAR MUNICIPAL CORPORATION**

**150 TPD ± 5% MSW PROCESSING FACILITY AT CHIKALTHANA**

Month	MSW Receipt Site			Wet Waste Processing & its Disposal				Dry Waste Processing & Disposal				Total Inert TO go Landfill
	At	Wet	Dry	Total	Windrow Processing	Weight Loss during Biological Treatment	Compost Production	Inert	Dry Waste	MRF	RDF Combustible Waste	
%	65%	35%	100% (A+B)	65%	33%	12%	20%	35%	14%	15%	6%	Approximate 15% Of C
Symbol	A	B	C	A	D	E	F	B	G	H	I	J
JAN	3029	1631	4660	3029	1000	363	606	1631	228	245	98	704
FEB	3120	1680	4800	3120	1030	374	624	1680	235	252	101	725
MAR	3185	1715	4900	3185	1051	382	637	1715	240	257	103	740
<b>Total</b>	<b>9334</b>	<b>5026</b>	<b>14360</b>	<b>9334</b>	<b>3080</b>	<b>1120</b>	<b>1867</b>	<b>5026</b>	<b>704</b>	<b>754</b>	<b>302</b>	<b>2169</b>

**150 TPD ± 5% MSW PROCESSING FACILITY AT PADEGAON**

Month	MSW Receipt Site			Wet Waste Processing & its Disposal				Dry Waste Processing & Disposal				Total Inert TO go Landfill
	At	Wet	Dry	Total	Windrow Processing	Weight Loss during Biological Treatment	Compost Production	Inert	Dry Waste	MRF	RDF Combustible Waste	
%	65%	35%	100% (A+B)	65%	33%	12%	20%	35%	14%	15%	6%	Approximate 15% Of C
Symbol	A	B	C	A	D	E	F	B	G	H	I	J
JAN	3055	1645	4700	3055	1008	367	611	1645	230	247	99	710
FEB	3023	1628	4651	3022	997	363	604	1628	228	244	98	702
MAR	3160	1694	4854	3160	1043	379	632	1694	237	254	102	734
<b>Total</b>	<b>9238</b>	<b>4967</b>	<b>14205</b>	<b>9237</b>	<b>3048</b>	<b>1108</b>	<b>1847.4</b>	<b>4967</b>	<b>695</b>	<b>745</b>	<b>298</b>	<b>2146</b>

**PERVENTIVE MEASURES TAKEN AT**  
**DEONAR DUMPING GROUND**  
**REGARDING FIRE**

- Currently around 1000 - 1200 MT MSW and around 800-1000 MT debris material received at Deonar Dumping Ground (DDG). The daily MSW received at DDG is leveled and dozed with the help of bulldozer machines in active loop.
- Also the MSW received is covered with the help of debris material received at DDG.
- The old material dumped at DDG is covered with debris material so as to prevent fire occurrences.
- The activity of churning is carried out in the fire prone area of DDG so as to prevent fire.
- Also moterable roads are prepared at various locations of DDG so as to reach machinery and water tankers at the required spot.
- 04 nos. of firex water tankers are station at DDG along with one portable water tanker and 04 nos. of borewells are installed at DDG for refilling of water in firex water tankers.
- Maharashtra State Security Council (MSSC) staff is deployed at DDG for security purpose. MSSC staff along with BMC staff is deployed at various locations of DDG to check whether there is any smoke at DDG so as to prevent fire at initial stage.
- Also CCTV cameras are installed at DDG to check the ingress of unauthorized entires which is monitored by MSSC staff at control room.
- Patrolling at intermediate interval is done by MSSC staff to check unauthorized entry and fire if any.
- Also walky-talky are provided to MSSC staff and BMC staff for communication as mobile network is not available in some spots of DDG.

- Purported HDPE pipes are also laid in active area to vent out landfill gas so as to prevent fire.
- Heavy earth moving machineries such as bulldozer and poclain are used along with firex water tankers to arrest the fire.

**STANDARD OPERATING PROCEDURE**  
**FOR DOZING OF FIRE at DEONAR**  
**DUMPING GROUND**

**FLOW CHART FOR DOZING FIRE (IF OCCURRED) AT DDG**

After receipt of Fire / Smoke Occurrence reporting, immediately visit to fire prone area by BMC / Security Staff



- In case of minor fire, DDG Site staff immediately report to Firex Water tankers stationed at site & arrange heavy machinery like Bulldozer, Poclain, JCB & Dumper etc. for dozing fire.
- In case of major fire, fire alarm (Call) is given to Fire Brigade Station / BMC Control Room. And the same is reported to BMC Higher authorities / SWM Transport section for arranging additional machinery. As per the directions given by Fire Brigade section, the heavy Machineries / Firex tankers / Mobile High Masts are arranged at designated locations for dozing fire.



For dozing fire, water is sprinkled through Firex Machines, Covering material is sprayed on fire prone area with the help of heavy machineries, Churning of garbage at fire prone is done with the help of heavy machineries



To avoid / minimize the spreading of fire, trenching around the fire prone area is done by heavy machinery & also water is sprayed along the surrounding fire prone area



Once the fire is dozed off, cooling operation is carried out for required time and the reporting is made to BMC Higher authorities / BMC Control Room. The Fire Occurrence Report is maintained by JO(DDG).



महाराष्ट्र जावन प्राधकरण  
मुख्य अभियंता, औरंगाबाद यांचे कार्यालय  
जलभवन प्रशासकिय ईमारत, सिटी सर्वे क्र. १८३११, वेदांत नगर देवगिरी कॉलेजच्या वाजुला  
पोस्ट बॉक्स क्र. ५५६, औरंगाबाद-४३१ ००५

☎ - 0240 - 2371386 (O) 2370326 (D)

E-mail : cemjpad@gmail.com ce.aurangabad@mjp.gov.in

तांत्रिक मान्यता

प्रपत्र नमुना क्र. ८५ बाब क्र. १ माहे एप्रिल २०२३

विषय:- स्वच्छ महाराष्ट्र अभियान २.० अंतर्गत

औरंगाबाद महानगरपालिका घनकचरा व्यवस्थापन अंतर्गत बायोमायनिंग (Legacy Waste Dumpsite Remediation) अंदाजपत्रकास तांत्रिक मान्यता देणे बाबत.

संदर्भ:- १)शासन निर्णय क्र.-स्वमअ-२०२२/प्र.क्र.७३/नवि-३४ मंत्रालय मुंबई दि.१५.०७.२०२२

२)राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन (नागरी) यांचे पत्र क्र.स्वमअ२.०/

Legacy Waste/१४५६/२२.२३ दि.१३/०३/२०२३

३)राज्य अभियान संचालक, स्वच्छ महाराष्ट्र मिशन (नागरी) यांचे पत्र क्र.SMD/SMMU/

SWM/१५३०/२२-२३ दि.२०/०३/२०२३

४)उपआयुक्त-५ तथा घनकचरा व्यवस्थापन विभाग महानगरपालिका औरंगाबाद यांचे पत्र क्र./

मनपा/घकव्यवि/२०२३/१५६ दि.०१/०४/२०२३

स्वच्छ महाराष्ट्र अभियान २.० अंतर्गत औरंगाबाद महानगरपालिका घनकचरा व्यवस्थापन अंतर्गत बायोमायनिंग (Legacy Waste Dumpsite Remediation) अंदाजपत्रक उपरोक्त संदर्भिय पत्र क्र.४ अन्वये तांत्रिक मान्यतेस्तव सादर करण्यात आलेले आहे. उपरोक्त संदर्भिय पत्र क्र.२ व ३ अन्वये स्वच्छ महाराष्ट्र अभियान २.० अंतर्गत औरंगाबाद महानगरपालिका घनकचरा व्यवस्थापन अंतर्गत बायोमायनिंग (Legacy Waste Dumpsite Remediation) प्रस्तावाच्या १२ लक्ष मे.टन प्रमाणाच्या रु.६६.०० कोटी खर्चास मान्यता देण्यात आलेली आहे. सदर प्रस्तावास मजीप्राकडे तांत्रिक मान्यतेस्तव सादर करण्याच्या सूचना देण्यात आलेल्या आहेत. बायोमायनिंग (Legacy Waste Dumpsite Remediation) चा रु.५५०/- प्रती मे.टन दर अंतिम करून देण्यात आलेला आहे, त्यानुसार तांत्रिक मंजूरी देण्याच्या सूचना देण्यात आलेल्या आहेत.

महानगरपालिका औरंगाबाद यांनी स्वच्छ महाराष्ट्र अभियान २.० अंतर्गत औरंगाबाद महानगरपालिका घनकचरा व्यवस्थापन अंतर्गत बायोमायनिंग (Legacy Waste Dumpsite Remediation) प्रस्ताव तयार करून तांत्रिक मान्यतेस्तव सादर केलेला आहे. सदर प्रस्तावात १० लक्ष मे.टन प्रमाण प्रस्तावित करण्यात आलेले असून त्याची किंमत रु.६६,६९,९५,०००/- (१८% वस्तू व सेवाकरासह) एवढी आहे.

उपरोक्त स्वच्छ महाराष्ट्र अभियान २.० अंतर्गत औरंगाबाद महानगरपालिका घनकचरा व्यवस्थापन अंतर्गत बायोमायनिंग (Legacy Waste Dumpsite Remediation) च्या अंदाजपत्रकास किंमत

रु.६६,६९,९५,०००/- इतक्या रकमेस खालील अटी व शर्तीच्या अधीन राहून तांत्रिक मान्यता प्रदान करण्यात येत आहे व प्रस्तावाची नोंद फॉर्म क्र.८५ अ.क्र.१ माहे एप्रिल २०२३ वर करण्यात येत आहे.

**अटी व शर्ती :-**

- १) प्रत्यक्ष निधी उपलब्ध झाल्यानंतरच निविदा प्रक्रिया पूर्ण करण्यात यावी. निधी उपलब्धतेची म.जी.प्रा.ची कोणतीही हमी राहणार नाही.
- २) प्रस्तावीत अंदाजपत्रकातील परिमाणे १०,००,००० मे.टन हे प्रत्यक्ष काम हाती घेतांना वजनानुसार देयक अदा करण्याची जबाबदारी महानगरपालिका औरंगाबादची राहिल.
- ३) केंद्रशासनाच्या मार्गदर्शक सुचना व राज्य शासनाच्या संदर्भाधीन क्र.१ चा शासन निर्णय व घनकचरा व्यवस्थापन नियम, २०१६ नुसार सदर प्रकल्पाची अंमलबजावणी विहित कालावधीत करणे महानगरपालिका औरंगाबादला बंधनकारक राहिल.
- ४) बायोमार्निंग (Legacy Waste Remediation) कामासाठीची प्रारूप निविदा राज्य अभियान संचालनालय यांनी तयार केली असून संबंधीत शहरानि या प्रारूप निविदेचा मसुदा राज्य अभियान संचालनालय यांचे कडून उपलब्ध करून घेऊन त्यामध्ये आवश्यक ती दुरुस्ती करून ती प्रसिध्द करण्यात यावी. प्रारूप निविदेमध्ये बायोमार्निंग (Legacy Waste Remediation) कामाचे देयक अदा करणेसाठीचे टप्पे बायोमार्निंग (Legacy Waste Remediation) नंतर पुनंप्राप्त होणाऱ्या जागेशी निगडीत ठेवण्यात आले आहेत त्यामध्ये महानगरपालिका औरंगाबादने कोणतेही बदल करू नये.
- ५) निविदा प्रक्रिया शासनाने विहित करून दिलेल्या ई-टेंडरिंग पध्दतीने सर्व नियमांचे पालन करून पारदर्शीपणे राबविणे आवश्यक राहिल.
- ६) बायोमार्निंग (Legacy Waste Remediation) कामाची व्याप्ती विचारात घेऊन जुना कचरा साटलेल्या जागे पैकी किमान ९०% जागा पुनंप्राप्त करून घेण्याची जबाबदारी महानगरपालिका औरंगाबादची राहिल.
- ७) बायोमार्निंग (Legacy Waste Remediation) प्रक्रीयेनंतर तेथे निर्माण होणाऱ्या उत्पादनाची व उर्वरीत कचऱ्याची योग्य प्रकारे विल्हेवाट लावण्याची जबाबदारी महानगरपालिका औरंगाबाद व नियुक्त टेकेदाराची राहिल.
- ८) बायोमार्निंग (Legacy Waste Remediation) नंतर महानगरपालिका औरंगाबाद जर जुन्या भराव भूमी पैकी अंदाजीत जमीन पुनंप्राप्त करण्यास अपयशी ठरल्यास महानगरपालिका औरंगाबाद व संबंधीत अधिकारी/पदाधिकारी/कर्मचारी यांच्यावर जबाबदारी निश्चित करण्यात येईल.

(आर. एस. लालापांडे)  
मुख्य अभियंता (प्र)

जाक्र/मुअमजीप्राऔ/तांशा-१/११७६ /२०२३

दिनांक:- 13 APR 2023

प्रत:-

- १) आयुक्त, महानगरपालिका औरंगाबाद, यांना माहितीस्तव. (सोबत: गोपवारा)
- २) अधीक्षक अभियंता, मजीप्रा मंडळ औरंगाबाद यांना माहितीस्तव. (सोबत: गोपवारा)
- ३) कार्यकारी अभियंता, मजीप्रा विभाग बीड यांना माहितीस्तव. (सोबत: गोपवारा)
- ४) उपआयुक्त-५ तथा घनकचरा व्यवस्थापन विभाग महानगरपालिका औरंगाबाद यांना माहितीस्तव व कार्यवाहीस्तव. (सोबत: अंदाजपत्रक-१)

Name of Work: Proposed estimate for Biomining of old dumped waste under solid waste management at Chatrapati Sambhajnagar city for Chatrapati Sambhajnagar Municipal Corporation.

Measurement Cum Abstract sheet

Sr.No	Particular	Qty	Rate Rs.	Amount Rs.
1	Biomining of Old dumped solid waste	10,00,000 M.T	550/-	55,00,00,000
2	Technical Sanction charges (1%)	01	55,00,000/-	55,00,000/-
3	P.M.C charges (1.7%)	01	93,50,000/-	93,50,000/-
4	Misc charges (T.S.S)	01	4,00,000/-	4,00,000/-
			Total Cost of work	56,52,50,000
			Add 18% GST	10,17,45,000
			Total Amount	66,69,95,000/-

Executive Engineer

Chatrapati Sambhajnagar Municipal Corporation

City Engineer

Chatrapati Sambhajnagar Municipal Corporation

Administrator

Chatrapati Sambhajnagar Municipal Corporation

Technically sanctioned for amount of  
Rs. .... (Nett) and Rs. .... (Gross) as  
Per entry taken in form 85, Sr.No. 1 Subject  
to Conditions vide letter no. CEMJPABD/TB-1  
1.1176 /Dt. 13-04-2023

Chief Engineer  
Maharashtra Jeevan Pradhikaran  
Aurangabad

Annexure-I

NO. - 2

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781  
/4037124/4035273  
Fax : 24044532/4024068 /4023516  
Email : rohq@mpcb.gov.in



Kalpataru Point, 3rd & 4th floor,  
Sion- Matunga Scheme Road No. 8,  
Opp. Cine Planet Cinema, Near Sion Circle,  
Sion (E),  
Mumbai - 400 022

Date: 11/01/2019

No: BO/MSWA/B-1901000012

FORM -II  
[See - Rule 16 (1)]

To,  
The Municipal Commissioner,  
Aurangabad Municipal Corporation  
Gut No. 5 & 14 9 Reservation no. B 19),  
Mauje Harsool, Aurangabad.

Sub: Authorization under Solid Waste Management Rules, 2016.

Ref: Your online application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner, having administrative office at Aurangabad Municipal Corporation, Solid Waste Management Department, 3<sup>rd</sup> floor, Administrative Building, Town Hall, Aurangabad to set up and operate waste processing/ treatment/disposal facility at Gut No. 231 (Reservation no. A10), Chikalhana, Aurangabad, Gut No. 66, 67, (Reservation no. A 41), Slaughter house extension, Padegaon, Aurangabad and Gut No. 5 & 14, (Reservation no. B 19), Mauje Harsool, Aurangabad (Total 3 Sites) on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste
2. The validity of the authorization is till 31/12/2023 after the validity, renewal of authorizations is to be sought
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and/or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. This is issued with the approval of Consent Committee of the Board in its meeting held on 18/12/2018.

(E. Rayedran, IAS)  
Member Secretary

D. A. - Annexure-I  
Aurangabad Municipal Corporation

(11)

: 2 :

Copy f. w. cc-  
The District Collector, Aurangabad - He is requested to take review the performance of local bodies at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development

Copy to:

- 1) Regional Officer, MPCB, Aurangabad / Sub-Regional Officer, MPCB, Aurangabad - For necessary action and follow up.
- 2) Master File.

: 3 :

**ANNEXURE - I**

Terms & Conditions to Operate Municipal Solid Waste Processing/ Waste Disposal Facilities and sanitary landfill site at following locations by The Municipal Commissioner, Aurangabad Municipal Corporation, 3<sup>rd</sup> floor, Administrative Building, Town Hall, Aurangabad as mention below.

**1. 450 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below:**

Sr. No	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1.	Aurangabad Municipal Corporation	Gut No. 231 (Reservation no. A10), Chikalthana, Aurangabad	150 MT/day	Presorting system, windrow composting, compost pad, windrow turning, curing, compost refining
2.	Aurangabad Municipal Corporation	Gut No. 66, 67, (Reservation no. A 41), Slaughter house extension, Padegaon, Aurangabad	150 MT/day	Presorting system, windrow composting, compost pad, windrow turning, curing, compost refining
3.	Aurangabad Municipal Corporation	Gut No. 5 & 14, (Reservation no. B 19), Mauje Harsool, Aurangabad	150 MT/day	Presorting system, windrow composting, compost pad, windrow turning, curing, compost refining

- I. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
- II. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorised landfill site only.

**Note :**

- 1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

1. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
2. The corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
3. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary in charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
4. The inert created during handling and processing of MSW shall be properly land filled at authorized site.

5. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
6. Tipper and Dumper shall be avoided. Closed body bins can be used or compactors shall be used for MSW collections.
7. Raw waste material shall not be dumped/stored temporary at this site.
8. All recyclable material shall be segregated at source and before receiving at disposal site.
9. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
10. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
11. Corporation shall submit the time bound program for implementation of processing facility within 15 days.
12. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
14. Corporation has already obtained NOC from District Site Selection Committee on Dtd. 25/04/2018.
15. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
16. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

(14)

: 5 :

19. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
20. Corporation shall apply online for MSW authorization to set up and operate Landfill site at Gut. No. 66-67 Reservation No. A- 41, Padegaon, Aurangabad.
21. This is issued pursuant to the decision circulation minutes of Consent Committee dtd. 17.12.2018 & 18/12/2018.

(E. Ravendran, IAS)  
Member Secretary

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel.No. (0240) 2473462

Fax No. (0240) 2473461



**Regional Office,  
Paryavaran Bhavan,  
A-4/1, MIDC Area, Chikalthana,  
Behid Daynik Lokpatra, Near Seth  
Nandlal Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.**

**By FAX/R.P.A.D./HAND DELIVERY:**

No. MPCB/ROA/PD/ /2020  
2 00 50 4 0001

Date:- 04/05/2020

To,  
**M/s. Aurangabad Municipal Corporation.,  
Post Box No 125, Town Hall,  
Aurangabad.**

**Sub :- Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.**

Ref:- 1) Consent granted by the Board.  
2) Visit of Board Officer to your STP's on 15.04.2020.  
3) Report received through Legal Action Module from SRO Aurangabad.

WHEREAS, your local body is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, the Board has granted the Consent to Operate to your local body for operation of sewage treatment plants under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. And it is obligatory on your part to provide pollution control system as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the Consent.

AND WHEREAS, the Board Officer visited your unit on 15.04.2020 for checking compliance of consent conditions and reported vide above reference (3) that you are not operating sewage treatment plants properly as the the some parameters such as BOD & COD are found on higher side than the prescribed limits from the Joint vigilance reports of STP samples collected from time to time.

AND WHEREAS, this non performance of sewage treatment plants attracts environmental compensation as per the National Green Tribunal in Original Application No 593/2007 (WP) civil No 375/2012 " Paryavaran Suraksha Samiti & Anr Vs Union of India & ors " .

AND WHEREAS, from the record of this office and the observations made during the visit, I came to the conclusion that you are not complying with the Consent conditions and the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Dr. Pravin M. Joshi, Regional Officer of the Board at Aurangabad direct you to submit your reply/corrective action plan towards the compliance of above related points/non-compliances alongwith all necessary documents alongwith photographs within a period of fifteen days from the date of receipt of these directions, failing which further necessary action as deem fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

  
(Dr. P.M. Joshi)  
Regional Officer-Aurangabad

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Law Officer (P & L Div), MPCB, Mumbai.

Copy for information and necessary follow-up action to :

1. The Sub-Regional Officer, MPCB, Aurangabad for information and to report the compliance accordingly.

Copy to Master File, MPCB, Aurangabad.

4/5/2020

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462  
Fax No. (0240) 2473461



Regional Office, Paryavaran Bhavan,  
A-4/1, MIDC Area, Chikalthana,  
Behind Daynik Lokpatra, Near Seth  
Nandlal Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.

By FAX/RPAD / HAND DELIVERY:  
MPCB/ROA/SCN/  
2006260003/2018

Date :- 25/06/2020

To,  
The Assistant Commissioner,  
(Municipal Solid Waste Management),  
Aurangabad Municipal Corporation,  
Aurangabad.

**Sub :- Show Cause Notice.**

- Ref:- 1) Solid Waste Management Rules, 2016 and amendment thereof.  
2) Orders passed by the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad in various Writ Petitions and Public Interest Litigations.  
3) Authorization granted under MSW Rules by the Board.  
4) Complaint received from residents of Gloriya City, Bhavasingpura vide e-mail 18.06.2020.  
5) Visit of Board Officers to MSW processing site on 22.06.2020.

WHEREAS, it is obligatory on the part to comply with the conditions of the Authorization under the provisions of Solid Waste Management Rules, 2016 granted by the Maharashtra Pollution Control Board for the municipal solid waste processing unit.

AND WHEREAS, it is also obligatory on your part to comply with the provisions of Schedule-II of the said Rules, particularly collection segregation, storage, transportation, processing and disposal of municipal solid wastes.

AND WHEREAS, the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad have passed orders in various Writ Petitions and Public Interest Litigations wherein the Corporation authorities have been directed to comply with the MSW Rules, 2016 scrupulously.

AND WHEREAS, the Sub-Regional Officer of the Board at Aurangabad visited Padegaon MSW processing site of Aurangabad Municipal Corporation on 22.06.2020 for the investigation of complaint received vide Ref No 4 above and reported that the Corporation is generating about 450 MT/day of municipal solid waste from Aurangabad city and about 140 to 160 MT/day of MSW is being received at your Padegaon Processing unit for the treatment & further disposal as authorization conditions. However, during visit it is observed that you have not made operational any scientific arrangements for collection & treatment of leachate generated during processing of solid waste thereby leachate found its way outside the processing

site and flowing towards low-lying area about 1-2 Km away & found in stagnant condition which causes smell nuisance to surrounding area with ground water contamination. Also the record regarding daily disposal of leachate effluent collected/discharged into sewage treatment plant not maintained at the site.

AND WHEREAS, it is also noticed that heaps of huge old mixed municipal solid waste behind the 3 sheds on open area which is highly objectionable.

AND WHEREAS, you have been already instructed by this office vide letter dated 25.07.2019 to take necessary steps towards the noncompliance in context to earlier complaint received from same residents even though you have not taken any corrective steps.

AND WHEREAS, the Board is receiving various complaints regarding smell nuisance, underground contamination, dumping of untreated MSW, etc. against Aurangabad Municipal Corporation.

Thus, you are not serious about the pollution control and contravening the provisions of various enactments and also damaging the surrounding environment knowingly and wilfully.

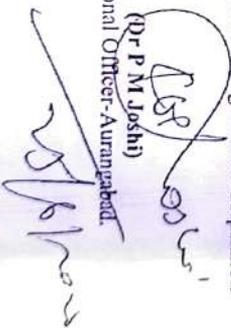
AND NOW, THEREFORE, you are hereby called upon to Show Cause as to why necessary legal action shall not be initiated against the Corporation authorities for the above lacunas. Your reply, if any shall reach this office within a period of seven days from the date or receipt of this notice, failing which, the Board will have no any other option than to initiate necessary legal action under the provisions of the above said enactments against the Corporation authorities, which may please be noted.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Regional Officer (HQ), MPCB, Mumbai.
3. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow-up.  
Copy to Master File, MPCB, Aurangabad.

(Dr P M Joshi)  
Regional Officer-Aurangabad



## MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462

Fax No. (0240) 2473461



Regional Office,  
Paryavaran Bhavan,  
A-4/1, MIDC Area, Chikalathana,  
Behid Daynik Lokpatra, Near Seth  
Nandlal Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.

By FAX/R.P.A.D./HAND DELIVERY:

No. MPCB/ROA/PD/ /2020  
2008/70001

Date:- 17/08/2020

To,  
M/s. Aurangabad Municipal Corporation.,  
Post Box No 125, Town Hall,  
Aurangabad.

**Sub :- Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.**

- Ref:-
- 1) Solid Waste Management Rules, 2016 and amendment thereof.
  - 2) Orders passed by the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad in various Writ Petitions and Public Interest Litigations.
  - 3) Authorization granted under MSW Rules by the Board.
  - 4) Complaint received from residents of Gloriya City, Bhavsingpura vide e-mail 18.06.2020.
  - 5) Visit of Board Officers to MSW processing site on 22.06.2020.
  - 6) Show Cause Notice issued by the Board dt-25.06.2020.
  - 7) Visit of Board Officers to MSW processing site on 20.07.2020
  - 8) Proposal received through the legal module dt-24.07.2020.

WHEREAS, it is obligatory on the part to comply with the conditions of the Authorization under the provisions of Solid Waste Management Rules, 2016 granted by the Maharashtra Pollution Control Board for the municipal solid waste processing unit.

AND WHEREAS, it is also obligatory on your part to comply with the provisions of Schedule-II of the said Rules, particularly collection segregation, storage, transportation, processing and disposal of municipal solid wastes.

AND WHEREAS, the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad have passed orders in various Writ Petitions and Public Interest Litigations wherein the Corporation authorities have been directed to comply with the MSW Rules, 2016 scrupulously.

AND WHEREAS, the Board office vide reference above No (6) issued you the Show Cause Notice as per the report submitted by the Sub Regional officer of the Board at Aurangabad in spite that there is no any respond from your end to comply with the noncompliance mentioned in the said notice.

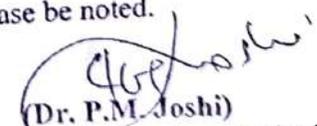
AND WHEREAS, officials of Board at Sub Regional Office at Aurangabad again visited Padegaon MSW processing site of Aurangabad Municipal Corporation on 20.07.2020 for the checking the compliance of show Cause Notice issued & during visit following non complinaces observed-

1. You have not made operational any scientific arrangements for collection & treatment of leachate generated during processing of solid waste thereby leachate found its way outside the processing site and flowing towards low-lying area & found in stagnant condition which causes smell nuisance to surrounding area with ground water contamination.
2. It is noticed that heaps of huge old mixed municipal solid waste found stored in unscientific manner behind the 2 sheds on open area which is highly objectionable.
3. The record regarding regular disposal of leachate to the STP Padegaon not maintained at site.

AND WHEREAS, the Board is receiving various complaints regarding smell nuisance, underground contamination, dumping of untreated MSW, etc. against Aurangabad Municipal Corporation.

AND WHEREAS, from the record of this office and the observations made during the visit, I came to the conclusion that you are not complying with the Consent conditions and the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Dr. Pravin M. Joshi, Regional Officer of the Board at Aurangabad direct you to submit your reply/corrective action plan towards the compliance of above related points/non-compliances alongwith all necessary documents alongwith photographs within a period of fifteen days from the date of receipt of these directions, failing which further necessary action as deem fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

  
(Dr. P.M. Joshi)  
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Law Officer (P & L Div), MPCB, Mumbai.

Copy for information and necessary follow-up action to :

1. The Sub-Regional Officer, MPCB, Aurangabad for information and to report the compliance accordingly.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel.No. (0240) 2473462  
Fax No. (0240) 2473461



Regional Office, Paryavaran Bhavan,  
A-4/1, MIDC Area, Chikalthana,  
Behind Daynik Lokpatra, Near Seth  
Nandlal Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.

By FAX/RAIL/ HAND DELIVERY:  
MPCB/PCA/SON/ 2018

Date :- 01/10/2020

201050805

To,  
The Assistant Commissioner,  
(Municipal Solid Waste Management),  
Aurangabad Municipal Corporation,  
Aurangabad.

**Sub :- Show Cause Notice.**

- Ref:- 1) Solid Waste Management Rules, 2016 and amendment thereof.  
2) Guidelines framed by CPCB on 19.04.2020, 10.06.2020 & 21.07.2020 for handling, treatment & disposal of waste generated during treatment/diagnosis/quarantine of COVID 19 patient.  
3) News published in the newspaper Daily Divya Marathi dated 19/09/2020 regarding disposal of bio-medical waste in open area in weekly market/bazar site of Chikalthana.  
4) Visit of Board Officer to your hospital on 21/09/2020.  
5) Proposal received through Legal Action Module SRO Aurangabad dt- 23.09.2020.

WHEREAS, it is obligatory on the part to comply with the conditions of the Authorization under the provisions of Solid Waste Management Rules, 2016 granted by the Maharashtra Pollution Control Board for the municipal solid waste processing unit.

AND WHEREAS, it is also obligatory on your part to comply with the provisions of Schedule-II of the said Rules, particularly collection segregation, storage, transportation, processing and disposal of municipal solid wastes.

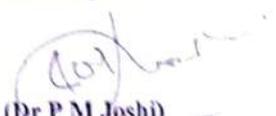
AND WHEREAS, the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad have passed orders in various Writ Petitions and Public Interest Litigations wherein the Corporation authorities have been directed to comply with the MSW Rules, 2016 scrupulously.

AND WHEREAS, the officials of Sub-Regional Officer of the Board at Aurangabad visited Chikalthana weekly market/bazar site on 21.09.2020 for the investigation of complaint received vide Ref Nos above and reported that the municipal solid waste found dumped unscientifically on road side of bypass (Aurangabad Beed Road).

AND WHERE AS, the Board is receiving various complaints regarding smell nuisance, noise and contamination, dumping of untreated MSW, etc. against Aurangabad Municipal Corporation.

Thus, you are not serious about the pollution control and contravening the provisions of various enactments and also damaging the surrounding environment knowingly and willfully.

AND NOW, THEREFORE, you are hereby called upon to Show Cause as to why necessary legal action shall not be initiated against the Corporation authorities for the above reasons. Your reply, if any shall reach this office within a period of seven days from the date of receipt of this notice. Failing which, the Board will have no any other option than to initiate necessary legal action under the provisions of the above said enactments against the Corporation authorities, which may please be noted.

  
(Dr P M Joshi)

Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Regional Officer (HQ), MPCB, Mumbai.
3. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow-up.

Copy to Master File, MPCB, Aurangabad.

29/9/2011

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24023516/24024068/24044531

Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai- 400 022.

Date: 07/12/2020

NO.MPCB/RO(HQ)/B- 504

To  
The Municipal Commissioner,  
Aurangabad Municipal Corporation,  
Aurangabad.

Sub : Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018—In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref : 1.Orders dated 24/01/2020 & 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018.  
2.D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018— In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 in Original Application bearing No.606/2018 directed as follows:

- (i) In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.
- (ii) Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.
- (iii) Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till the compliance will result in liability to pay compensation @ Rs.10 Lakhs per month per local body for

population above 10 lakhs, Rs.5 Lakhs per month per local body for population between 5 lakhs to 10 lakhs and Rs.1 Lakh per month per other local body.

- (iv) If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

In this regard, the Environment Department, Govt. of Maharashtra vide D.O. letter dated 11/7/2020 brought to the notice of non-compliances towards solid waste management, liquid waste management & legacy waste management of your Local Body and requested to submit the compliance report within 15 days, which is still awaited.

The officials of the Board at Regional Office Aurangabad reported the following non-compliances as on 1/4/2020

1. Your Local Body is generating solid waste to the tune of 450 MT/day, out of that 300 MT/day is treated and 150 MT/day of the solid waste is being dumped without treatment.
2. Your Local Body has not developed or established sanitary landfill for disposal of inert material.
3. Your Local Body has failed to commence the work of legacy waste sites remediation.

It has been observed that you have failed to comply with the timeframe for the implementation of the Solid Waste Management Rules, 2016 and timelines given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation from 01.04.2020 till compliance as follows:

1. Final Environmental Compensation of Rs.80 Lakh towards the non-compliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 150 MT/day from 1/4/2020 to 30/11/2020.
2. Final Environmental Compensation of Rs.80 Lakh from 1/4/2020 to 30/11/2020 towards not commencing of the work of legacy waste sites remediation.
3. You shall pay of Rs.20 Lakh per month for the non-compliance of solid waste management & Legacy waste management from December, 2020 onwards till the compliance.

You are requested to deposit aforesaid amount towards the environment compensation with the Central Pollution Control Board for restoration of environment, within one month from the receipt of this letter.



( Ashok Shingare, IAS )  
Member Secretary

Copy submitted to:

: 3 :

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Aurangabad /Sub-Regional Officer, MPCB, Aurangabad-I for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

**Annex - E****MAHARASHTRA POLLUTION CONTROL BOARD**

Tel.No. (0240) 2473462  
Fax No. (0240) 2473461



Regional Office, Paryavaran Bhavan,  
A-4/1, MIDC Area, Chikalthana,  
Behind Daynik Lokpatra, Near Seth  
Nandlal Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.

38  
159

**By FAX/RPAD / HAND DELIVERY:**

MPCB/ROA/Directions/ /2021

Date :- 01/10/2021

211001 - PTS - 0146

To,  
The Assistant Commissioner,  
(Municipal Solid Waste Management),  
Aurangabad Municipal Corporation,  
Aurangabad.

**Sub :- Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.**

- Ref:-** 1) Solid Waste Management Rules, 2016 and amendment thereof.  
2) Authorization granted under MSW Rules, 2016 by the Board.  
3) Proposed Directions issued by the Board vide dtd.17.08.2020  
4) Interim Directions issued by the Board on 03.11.2020.  
5) The Joint Committee report dtd.12.03.2021.  
6) Orders passed by the Hon'ble National Green Tribunal in O A No 85/2020 Dt-03.09.2021.  
7) E-mail received by Law officer on 01.10.2021.

WHEREAS, it is obligatory on your part to comply with the conditions of the Authorization under the provisions of Solid Waste Management Rules, 2016 granted by the Maharashtra Pollution Control Board for the municipal solid waste processing unit.

AND WHEREAS, it is also obligatory on your part to comply with the provisions of Schedule-II of the said Rules, particularly collection segregation, storage, transportation, processing and disposal of municipal solid wastes.

AND WHEREAS, the Hon'ble Supreme Court and the Hon'ble High Court, Aurangabad have passed orders in various Writ Petitions and Public Interest Litigations wherein the Corporation authorities have been directed to comply with the MSW Rules, 2016 scrupulously.

AND WHEREAS, the Hon'ble National Green Tribunal passed the order in O A No 85/2020 Dt-03.09.2021 and directed Board to initiate action against you regarding noncompliance of Solid Waste Management Rules, 2016 and amendment thereof.

AND WHEREAS, the Hon'ble NGT has directed to inspect the fact with respect to application no. 85/2020 by forming the Joint Committee of District Collector, Aurangabad and MPCB Officials.

AND WHEREAS, the joint inspection has been carried out on 12.03.2021 with District Collector, Aurangabad and MPCB Officials at four no of Aurangabad Municipal's solid waste processing sites at Padegaon MSW Processing Site, Harsul MSW Processing Site, Chikalthana MSW Processing site and one no of MSW dumping site at Naregaon.

AND WHEREAS, during the visit to Padegaon MSW Processing site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. Aurangabad Municipal Corporation shall furnish BG of Rs. 5 lakhs as per the authorization granted by the Board.
- b. AMC shall provide scientific treatment for leachate collection to MSW sites.
- c. AMC shall submit pointwise compliance of the directions, Show Cause Notice issued 25.6.2020, 17.8.2020 and 3.11.2020.
- d. AMC shall maintain the record onsite related to disposal of leachate to STP Padegaon.
- e. AMC shall submit record regarding aerial distance between Padegaon MSW Processing site and Gloria City at the earliest.
- f. AMC shall spray Biosanitizer in regular time interval so as to minimize the foul smell and flies.
- g. AMC shall provide scientific air pollution control measure to coconut shredder machine (i.e. to provide hood, dust collector and stack of adequate height).
- h. AMC shall provide gloves, PPE Kit, Google and Proper Mask to the workers dealing with segregation, MSW processing area.

AND WHEREAS, during the visit to the Kanchanwadi MSW Processing site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. AMC shall provide scientific treatment for leachate collection to MSW sites.
- b. AMC shall spray Biosanitizer in regular time interval to minimize the foul smell and flies.
- c. AMC shall provide gloves, PPE Kit, Google and Proper Mask to the workers dealing with segregation, MSW processing area.

AND WHEREAS, during the visit to the Chikalhana MSW Processing site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. AMC shall maintain the record onsite related to daily disposal of leachate to STP, Zalta.
- b. AMC shall spray Biosanitizer in regular time interval to minimize the foul smell and flies.
- c. AMC shall take immediate steps to restrict the entries of stray dogs.
- d. AMC shall provide gloves, PPE Kit, Google and Proper Mask to the workers dealing with segregation, MSW processing area.
- e. AMC shall carry out transportation of Municipal Solid Waste in closed vehicles.

AND WHEREAS, during the visit to the Harsool MSW Processing site the Joint Committee has observed the following facts-

- a. AMC shall provide scientific treatment for leachate collection to MSW sites.

b. During visit construction work of Municipal Solid Waste Processing Plant (150 TPD) is found in progress and approximately 40% work found completed.

AND WHEREAS, during the visit to the Naregaon MSW dumping site the Joint Committee has instructed that AMC authority shall comply with the following points-

- a. AMC shall submit detail proposal for Bio mining work to Maharashtra Pollution Control Board. Obtain prior Environment Clearance from concerned authority.
- b. AMC shall Immediately start Bio mining activity, submit the target date of completion.

AND WHEREAS, the Joint Committee has submitted the report to the Hon'ble NGT on the basis of observed facts and also instructed to the AMC that AMC shall submit the detail proposal for Bio mining to MPCB and obtain prior Environmental Clearance from concern authority, the AMC shall immediately start the Bio mining activity and submit the target date of completion and submit the time bound proposal for compliance of MSW authorization.

AND WHEREAS, you have been already instructed by this office from time to time to take necessary steps towards the noncompliance Solid Waste Management Rules, 2016 and amendment thereof.

Thus, you are not serious about the pollution control and contravening the provisions of various enactments and damaging the surrounding environment knowingly and willfully.

AND NOW, THEREFORE, you are hereby called upon to why necessary legal action shall not be initiated against the Corporation authorities for the above lacunas. Your reply, if any shall reach this office within a period of seven days from the date or receipt of this notice, failing which, the Board will have no any other option than to initiate necessary legal action under the provisions of the above said enactments against the Corporation authorities, which may please be noted.

(Dr P M Joshi)

Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Regional Officer (HQ), MPCB, Mumbai.
3. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow-up.

ए. एल. जर्हाड भाप्रसे (से.नि.)

अध्यक्ष

A. L. Jarhad IAS (Retd.)  
CHAIRMAN



महाराष्ट्र प्रदूषण नियंत्रण मंडळ  
MAHARASHTRA POLLUTION CONTROL BOARD

"Your Service is our Duty"

No. MPCB/RO-HQ/B-220715FTS0037

To,  
District Collector,

Date: 15/07/2022

**Subject:** Directions under Section (5) of the Environment Protection Act, 1986 for the implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites.

**Reference:** (1) Directions issued by Chairman, Central Pollution Control Board, New Delhi dated 26/05/2022  
(2) Hon'ble National Green Tribunal order dated 22/04/2022 in OA No. 288/2022.

WHEREAS, in accordance with provisions of Rule 12 of the Solid Waste Management (SWM) Rules, 2016, it is the duty of District Magistrate or District Collector to review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and Secretary-in-charge of the State Urban Development.

WHEREAS, in accordance with provisions of Rules 15 (a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification.

WHEREAS, in accordance with provisions of Rule 15 (zd) of the SWM Rules, 2016, the local authorities and panchayats shall ensure that the operator of a facility provides personal protective equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks to all workers handling solid waste and the same are used by the workforce.

WHEREAS, solid waste is being disposed of unscientifically in most cases which is one of the major cause for public nuisance due to frequent fire incident, foul odour, generation of leachate and other adverse environmental impacts. Also, waste disposed at dumpsites is prone to catching fire in view of inadequate waste management practices adopted at these sites. Fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to frequent outbreaks of fire.

WHEREAS, as per the guidelines for disposal of legacy waste (old municipal solid waste) issued by CPCB, it is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bioremediation and bio-mining.

WHEREAS, Hon'ble NGT is its order dated 22/04/2022 in O.A. No. 288/2022 regarding news item published in daily Times of India dated 22 April titled 'Delhi: Another long-drawn effort to douse fire at Ghazipur landfill' has stated that dumpsite may be considered as isolated and vulnerable site which require on-site and off-site fire and other disaster management plans. CPCB had observed several non-compliances at the various dumpsites of the country where bioremediation of legacy waste is being carried out.

WHEREAS, Chairman, CPCB has issued Directions under Section 5 of the Environment (Protection) Act, 1986 to the State Pollution Control Boards vide reference (1) above for the effective implementation of SWM Rules, 2016 and guidelines of CPCB for disposal of legacy waste.

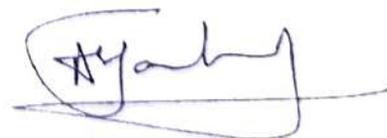
NOW THEREFORE, in view of above and in exercise of powers vested under Section (5) of the Environment (Protection) Act, 1986 to the Chairman, Maharashtra Pollution Control Board (MPCB), the following directions are issued for compliance:

- 1) Integrate the legacy waste dumpsite(s) on-site emergency plans with the existing off-site District Disaster Management Plans, prepared by local authorities in compliance with Rule 14 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.**

The following interim measures to be implemented on priority till the time on-site / off-site emergency plans are prepared and implemented.

- a) **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bioremediation is being undertaken. Organic waste from slaughterhouse, fish market, etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources, when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with adequate compacting of waste to be done to minimize formation of air of methane pockets which can lead to subsurface fire at site.
- b) **Monitoring at dumpsites:** Methane Gas Detectors (on downward side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35 °C to 59 °C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing and frequent patrolling to be done for checking unauthorized entry at dumpsite.
- c) **Arrangements for Fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrestor.
- d) **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in safe handling of waste. PPE, Health & Safety issues etc.
- e) **Mock Drills & Safety Audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, fire safety and hazardous emissions audits to be conducted.

The action taken report shall be communicated to this office within 30 days from the issuance of these directions for further submission to CPCB.



(A. L. Jarhad)  
Chairman

Copy submitted to:

- (1) The Chairman, Central Pollution Control Board, New Delhi
- (2) The Principal Secretary, Environment Department, Mantralaya, Mumbai

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) Regional Officer (HQ), Maharashtra Pollution Control Board

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462

Fax No. (0240) 2473461



Regional Office,  
Paryavaran Bhavan,  
A-4/1, MIDC Area, Chikalthana,  
Behid Daynik Lokpatra, Near Seth  
Nandlal Dhoot Hospital, Jalna Road,  
Aurangabad-431 210.

By FAX/RPAD / HAND DELIVERY

MPCB/ROA/SCN/ /2022  
2209210009

Date :- 21/09/2022

To,  
M/s.Aurangabad Municipal corporation ( MSW site Chikalthana)  
Gat No. 231 (Reservation no. A10) Chikalthana.,  
Aurangabad.

Sub :- **Show Cause Notice** for non-compliances of consent conditions.

- Ref:-1. Visit of the CAG Audit team alongwith Board Officials to the MSW processing site on 15.09.2022.  
2. Proposal received from SRO Aurangabad through Legal Action Module

WHEREAS, it is obligatory on your part to comply the conditions of consent issued by the Board under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, the CAG Audit team alongwith the Board Officials has visited your MSW processing site vide above reference to check the compliance of consent conditions and directions issued by the Board time to time to and observed the following –

1. You have not provided leachate treatment facility to the leachate generated from the MSW processing activity .
2. The unprocessed Old MSW found stored in MSW processing facility premises.
3. The Leachate generated from old stored MSW is flowing through storm water drain which further meets to Sukhna River through local nalla and contaminating the river water.

Thus, you are not taking any steps towards compliance of consent conditions issued by the Board time to time and violating the consent conditions issued by the Board and the provisions of various environmental enactments knowingly and willfully.

...2...

:2:

NOW THEREFORE, you are hereby called upon to Show Cause as to why necessary legal action shall not be initiated against you for above lacunas. Your reply, if any shall reach this office within a period of seven days from the date of receipt of this notice, failing which, the Board will have no any other option than to initiate necessary legal action against the industry, which may be noted.

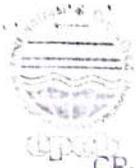


(Dilip Khedkar)  
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.

Copy to :- Sub-Regional Officer, MPCB, Aurangabd-He is requested to submit the compliance report accordingly and communicate the ATR to the complainant.



CP-99/143/2021-UPC-II-HO-CPCB-HO

Annexure-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

परिवेश, क्लाइमेट, प्रदूषण नियंत्रण विभाग, भारत सरकार  
Ministry of Environment, Forest & Climate Change, Govt. of India

May 26, 2022

To,

The Chairman  
All SPCBs/ PCCs

**Sub: Directions under Section 5 of Environment (Protection) Act, 1986 for implementation of the Solid Waste Management Rules, 2016-regarding Fire Incidents at MSW Dumpsites.**

**WHEREAS**, the Ministry of Environment, Forest & Climate Change has notified Solid Waste Management Rules on April 08, 2016 which inter-alia state procedures for Solid Waste Management;

**WHEREAS**, in accordance with Rule 11(d) of the Rules, it is the duty of the State/UT Urban Development Department to ensure implementation of provisions of these Rules by all local authorities;

**WHEREAS**, in accordance with Rule 15(a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and Panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification;

**WHEREAS**, in accordance with provision of Rule 15(zd) of the SWM Rules, 2016, the local authorities and Panchayats shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, shoes and appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

**WHEREAS**, in accordance with provision of Rule 16 (1a) of SWM Rules, 2016, the State Pollution Control Board or Pollution Control Committee shall enforce these rules in their State through local bodies and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;

**WHEREAS**, MSW is being disposed of unscientifically in most cases which is one of the major causes for public nuisance due to frequent fire incidents, foul odour, generation of leachate and other adverse environmental impacts;

**WHEREAS**, waste disposed at dumpsites is prone to catching fire in view of inadequate waste management practices adopted at these sites;

**WHEREAS**, several fire incidents have been reported recently at Ghazipur & Bafra, dumpsites in Delhi, Manesar in Haryana and Ludhiana in Punjab;

परिवेश भवन, पूर्व अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/टेल: 43102030, 22395792, वेबसाइट/Website: www.epcb.nic.in

WHEREAS, fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to the frequent outbreaks of fire

WHEREAS, Hon'ble NGT in OA No. 286 of 2022, in reference to News item published in The Indian Express dated 20<sup>th</sup> April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite" issued the following Directions:

*"CPCB to collect information about garbage dumpsites from all States/ UTs in respect of at least Metro cities and issue statutory directions / guidelines for preventing such fires and handling them effectively if they take place, specifying serious consequences of delay in dealing with the issue, in violation of binding rules."*

WHEREAS, as per the information provided by SPCBs/PCCs there are 3,184 dumpsites in the country, of which XXX are located in your State/UT;

WHEREAS, CPCB had issued Directions dated October 20, 2018 regarding fire at Bhalsawa site to North Delhi Municipal Corporation in which specific measures to be taken for prevention of fire at the dumpsites had been identified which amongst others included using Construction & Demolition waste material to immediately check fire, stopping dumping of fresh waste, installation of CCTV cameras, setting up of decentralized facilities for biodegradable waste;

WHEREAS, as per Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) issued by CPCB, it is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bio-remediation & bio-mining;

WHEREAS, CPCB had issued following Directions dated January 27, 2021 to SPCBs/PCCs regarding biomining of legacy waste

- i. SPCBs/PCCs to provide complete list of legacy waste dumpsite in their States /UTs as per format enclosed
- ii. SPCBs/PCCs to ensure that necessary action for biomining and bio-remediation of these dumpsites is done by the concerned Local authorities in compliance with provisions of SWM Rules 2016
- iii. SPCBs/PCCs shall ensure that concerned Local authorities engaged in the biomining process of legacy waste follow procedures as per CPCB Guidelines for disposal of legacy waste with specific compliance to the following points:
  - a. Analysis of various screened fractions i.e. RDF, fine earth / bio earth etc. prior to its disposal / utilization
  - b. Preparation of action plan for utilization / disposal of screened fractions
  - c. Adequate provisions for leachate treatment
  - d. Maintenance of records / documents for disposal / utilization of the RDFs or fine earth and other material

- iv. SPCBS shall ensure that the local bodies prepare time targeted Action Plan for biomining / bio-remediation of these dumpsites in compliance with points listed above. The timeline as specified in SWM Rules and Hon'ble NGT Directions on the matter are to be adhered to for remediation of these sites
- v. SPCBs/PCCs to ensure that no fresh waste is disposed at these dumpsites and local authorities make proper arrangement for management of fresh solid waste
- vi. SPCBs/PCSS to ensure that at least one legacy waste dumpsite is remediated in their jurisdiction which can be considered as model for compliance for other legacy waste dumpsites in Non-Attainment Cities

**WHEREAS** Hon'ble NGT in its Order dated April 22, 2022 in O.A No. 288/ 2022 regarding News item published in the Times of India dated April 22, titled "Delhi: Another long-drawn effort to douse fire at Ghazipur landfill" has stated that dumpsite may be considered as isolated and vulnerable site which require On-site and Off-site Fire and other disaster management plans; **AND**

**WHEREAS**, CPCB made the following observations based on inspected various dumpsites, where bioremediation of legacy waste is being carried out:

- i. Fresh solid waste continued to be dumped at these dumpsites.
- ii. Fire incidents have been reported at locations where fresh waste is being dumped
- iii. Inaccessible slopes of garbage were observed
- iv. No standard operating plan in place for prevention and management of dumpsite fires
- v. Cause of fire incident reported is excess release of Methane (CH<sub>4</sub>) gas due to anaerobic decomposition of the bio-degradable organic waste, high temperature and dry atmospheric conditions.
- vi. Partial fencing with barbed wire provided at the boundary observed.
- vii. Police patrolling the site not observed.
- viii. No fire tender observed at site.
- ix. Anti-Smog Gun have been installed which were not found in use; **AND**

**NOW THEREFORE**, in view of above and in exercise of powers vested under section 5 of Environment (protection) Act, 1986 to the Chairman, Central Pollution Control Board (CPCB) the following directions are issued for compliance;

- i. Provide updated information w.r.t Directions dated 27.1.21 regarding biomining issued to SPCBs/PCCs. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with NGT Directions
- ii. Direct State UDDs to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:
  - a. The onsite emergency plan to cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases.

- rodents, bird nuisance, seasonal affects i.e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
- b. The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all of the potential emergency issues / scenarios cited above.
  - c. The on-site emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites
  - d. The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency notice boards.
- iii. To direct District Collector or District Emergency Authority designated by the State Government for integrating such (dumpsites) On-site Emergency Plans with the existing Off-site District Disaster Management Plans in their respective Districts, prepared by the Local Authorities in compliance with Rule 14 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989
  - iv. The State / UT Authorities to prepare the on-site & off-site (or update off-site) emergency management plans preferably through an expert agency on the subject
  - v. The following interim measures to be implemented on priority till the time On-site/Off-site Emergency Plans are prepared and implemented.
    - a. **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with. Adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site
    - b. **Monitoring at dumpsites:** Methane Gas Detectors (on downwind side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35°C to 59°C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed

at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite

- c. **Arrangements for Fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester
- d. **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues etc
- e. **Mock Drills & safety audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.

SPCBs/PCCs are hereby directed to submit action taken report within 15 days for Action Point listed at (v) above. Action taken report for Points (i-iv) to be provided within thirty days of receipt of these Directions

(Naresh Pal Gangwar)  
Chairman

Copy to:

1. **Additional Secretary (CP Division)**  
**Ministry of Environment, Forests & Climate Change,**  
Indira Paryavaran Bhawan, Jor Bagh Road,  
New Delhi - 110003

: for information please

2. **DH-IT Division, CPCB**

: for uploading on website please

(Prashant Gargava)  
Member Secretary

o/c

ए. एल. जर्हाड भाप्रमे (से.वि.)  
अध्यक्ष  
A. L. Jarhad IAS (Retd.)  
CHAIRMAN



"Your Service is our Duty"

Annexure-II  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ  
MAHARASHTRA POLLUTION CONTROL BOARD

No. MPCB/RO-HQ/B-2204151150031

To,  
District Collector,

Date: 15/07/2022

**Subject:** Directions under Section (5) of the Environment Protection Act, 1986 for the implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites.

**Reference:** (1) Directions issued by Chairman, Central Pollution Control Board, New Delhi dated 26/05/2022  
(2) Hon'ble National Green Tribunal order dated 22/04/2022 in OA No. 288/2022.

WHEREAS, in accordance with provisions of Rule 12 of the Solid Waste Management (SWM) Rules, 2016, it is the duty of District Magistrate or District Collector to review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and Secretary-in-charge of the Stare Urban Development.

WHEREAS, in accordance with provisions of Rules 15 (a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification.

WHEREAS, in accordance with provisions of Rule 15 (zd) of the SWM Rules, 2016, the local authorities and panchayats shall ensure that the operator of a facility provides personal protective equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks to all workers handling solid waste and the same are used by the workforce.

WHEREAS, solid waste is being disposed of unscientifically in most cases which is one of the major cause for public nuisance due to frequent fire incident, foul odour, generation of leachate and other adverse environmental impacts. Also, waste disposed at dumpsites is prone to catching fire in view of inadequate waste management practices adopted at these sites. Fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to frequent outbreaks of fire.

WHEREAS, as per the guidelines for disposal of legacy waste (old municipal solid waste) issued by CPCB, it is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bioremediation and bio-mining.

WHEREAS, Hon'ble NGT is its order dated 22/04/2022 in O.A. No. 288/2022 regarding news item published in daily Times of India dated 22 April titled 'Delhi: Another long-drawn effort to douse fire at Ghazipur landfill' has stated that dumpsite may be considered as isolated and vulnerable site which require on-site and off-site fire and other disaster management plans. CPCB had observed several non-compliances at the various dumpsites of the country where bioremediation of legacy waste is being carried out.

WHEREAS, Chairman, CPCB has issued Directions under Section 5 of the Environment (Protection) Act, 1986 to the State Pollution Control Boards vide reference (1) above for the effective implementation of SWM Rules, 2016 and guidelines of CPCB for disposal of legacy waste.

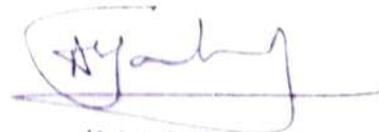
NOW THEREFORE, in view of above and in exercise of powers vested under Section (5) of the Environment (Protection) Act, 1986 to the Chairman, Maharashtra Pollution Control Board (MPCB), the following directions are issued for compliance:

- 1) Integrate the legacy waste dumpsite(s) on-site emergency plans with the existing off-site District Disaster Management Plans, prepared by local authorities in compliance with Rule 14 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

The following interim measures to be implemented on priority till the time on-site / off-site emergency plans are prepared and implemented.

- a) **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bioremediation is being undertaken. Organic waste from slaughterhouse, fish market, etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources, when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.
- b) **Monitoring at dumpsites:** Methane Gas Detectors (on downward side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35 °C to 59 °C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing and frequent patrolling to be done for checking unauthorized entry at dumpsite.
- c) **Arrangements for Fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrestor.
- d) **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in safe handling of waste. PPE, Health & Safety issues etc.
- e) **Mock Drills & Safety Audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, fire safety and hazardous emissions audits to be conducted.

The action taken report shall be communicated to this office within 30 days from the issuance of these directions for further submission to CPCB.



(A. L. Jarhad)  
Chairman

Copy submitted to:

- (1) The Chairman, Central Pollution Control Board, New Delhi
- (2) The Principal Secretary, Environment Department, Mantralaya, Mumbai

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) Regional Officer (HQ), Maharashtra Pollution Control Board

ए. एल. जर्हाड भाप्रसे (से.नि.)  
अध्यक्ष  
A. L. Jarhad IAS (Retd.)  
CHAIRMAN



Annexure-III  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ  
MAHARASHTRA POLLUTION CONTROL BOARD

"Your Service is our Duty"

No. MPCB/RO-HQ/B-220715FTSC040

Date: 15/07/2022

To,  
The Principal Secretary,  
Urban Development Department,  
Mantralaya, Mumbai

**Subject:** Directions under Section (5) of the Environment Protection Act, 1986 for the implementation of the Solid Waste Management Rules, 2016 regarding fire incidents at MSW dumpsites.

**Reference:** (1) Directions issued by Chairman, Central Pollution Control Board, New Delhi dated 26/05/2022.  
(2) Hon'ble National Green Tribunal order dated 22/04/2022 in OA No. 288/2022.

WHEREAS, in accordance with provisions of Rules 11 (d) of the Solid Waste Management (SWM) Rules, 2016, it is the duty of State Urban Development Department to ensure implementation of provisions of these rules by local authorities.

WHEREAS, in accordance with provisions of Rules 15 (a) of the Solid Waste Management (SWM) Rules, 2016, the local authorities and panchayats should prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification.

WHEREAS, in accordance with provisions of Rule 15 (zd) of the SWM Rules, 2016, the local authorities and panchayats shall ensure that the operator of a facility provides personal protective equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks to all workers handling solid waste and the same are used by the workforce.

WHEREAS, solid waste is being disposed of unscientifically in most cases which is one of the major cause for public nuisance due to frequent fire incident, foul odour, generation of leachate and other adverse environmental impacts. Also, waste disposed at dumpsites is prone to catching fire in view of inadequate waste management practices adopted at these sites. Fire incidents at dumpsites may lead to severe adverse impact on environment and related health hazards. People living in and around the dumpsites are likely to be affected due to frequent outbreaks of fire.

WHEREAS, as per the guidelines for disposal of legacy waste (old municipal solid waste) issued by CPCB, it is important to carry out comprehensive risk assessment and develop onsite emergency plan which should be kept handy prior to commencement of dumpsite bioremediation and bio-mining.

WHEREAS, Hon'ble NGT is its order dated 22/04/2022 in O.A. No. 288/2022 regarding news item published in daily Times of India dated 22 April titled 'Delhi: Another long-drawn effort to douse fire at Ghazipur landfill' has stated that dumpsite may be considered as isolated and vulnerable site which require on-site and off-site fire and other disaster management plans. CPCB had observed several non-compliances at the various dumpsites of the country where bioremediation of legacy waste is being carried out.

WHEREAS, Chairman, CPCB has issued Directions under Section 5 of the Environment (Protection) Act, 1986 to the State Pollution Control Boards vide reference (1) above for the effective implementation of SWM Rules, 2016 and guidelines of CPCB for disposal of legacy waste.

Page 1 of 3

कल्पतरु पॉइंट, सायन सर्कल, सायन (पूर्व), मुंबई - ४०० ०२२. टेलि. : २४०४ २४१८ • फॅक्स : २४०२ ३५१६  
Kalpataru Point, Sion Circle, Sion (East), Mumbai - 400 022. Tel.: 2404 2418 • Fax : 2402 3516  
E-mail : chairman@mpcb.gov.in • Website : www.mpcb.gov.in

NOW THEREFORE, in view of above and in exercise of powers vested under Section (5) of the Environment (Protection) Act, 1986 to the Chairman, Maharashtra Pollution Control Board (MPCB), the following directions are issued for compliance:

- 1) Conduct comprehensive risk assessment studies and accordingly prepare detailed on-site emergency plan for each dumpsite addressing the following issues.
  - a) The on-site emergency plan to cover potential risks / emergencies due to fire, obnoxious / flammable emissions, odour, vector borne diseases, rodents, bird nuisance, seasonal affects i. e. summer / winter / monsoon (rainy season) and all other potential risks at the dumpsites.
  - b) The onsite emergency plans to address the worst possible case scenario preferably using appropriate risk assessment software covering any or all the potential emergency issues / scenarios cited above.
  - c) The on-site emergency plan to cover likely affected geographical area including population, flora and fauna in and around the dumpsites.
  - d) The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situations, which should finally be available with respective control rooms and on-site emergency boards.

The following interim measures to be implemented on priority till the time on-site / off-site emergency plans are prepared and implemented.

- a) **Disposal of Waste:** Fresh waste not to be disposed at the dumpsite where bioremediation is being undertaken. Organic waste from slaughterhouse, fish market, etc., industrial waste not to be disposed at the dumpsite. It is to be further ensured that industrial waste / E-waste / lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources, when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire or suspected of being so can be deposited, inspected and dealt with adequate compacting of waste to be done to minimize formation of air of methane pockets which can lead to subsurface fire at site.
- b) **Monitoring at dumpsites:** Methane Gas Detectors (on downward side) to be installed at site so that area with high methane concentration can be identified and preventive actions be undertaken. Further temperature at windrows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35 °C to 59 °C. Treated leachate / water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV cameras at the site and provision of fencing and frequent patrolling to be done for checking unauthorized entry at dumpsite.
- c) **Arrangements for Fire Extinguishing:** Arrangements for adequate storage of sand / chemical fire extinguishing medias such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsites fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrestor.

d) **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in safe handling of waste. PPE, Health & Safety issues etc.

e) **Mock Drills & Safety Audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, fire safety and hazardous emissions audits to be conducted.

The action taken report shall be communicated to this office within 30 days from the issuance of these directions for further submission to CPCB.



(A. L. Jarhad)  
Chairman

Copy submitted to:

- (1) The Chairman, Central Pollution Control Board, New Delhi
- (2) The Principal Secretary, Environment Department, Mantralaya, Mumbai

Copy to:

- (1) Member Secretary, Maharashtra Pollution Control Board
- (2) Regional Officer (HQ), Maharashtra Pollution Control Board

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
 Sion Matunga Scheme Road No.8,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.

Your Service is our duty

NO.MPCB/RO(HQ)/B-1665

Date: 28/07/2021

To  
 The Municipal Commissioner,  
 Aurangabad Municipal Corporation,  
 Dist- Aurangabad

Sub : Directions for non-compliance of Hon'ble National Green Tribunal Order dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

- Ref : 1. Orders dated 24/01/2020 and 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018  
 2. D.O. Letter dated 11/07/2020 issued by the Environment Department, Govt. of Maharashtra.  
 3. Letter dtd.07/12/2020 regd. Assessment of Environment Compensation issued by MPCB to the Local Bodies.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018- In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of Order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 directed to impose Environment Compensation on the non-complied Local Bodies towards non-compliance of Solid Waste Management and non-compliance of Legacy Waste Management.

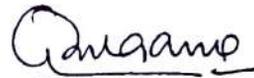
The officers of the Maharashtra Pollution Control Board reported that your Local Body have failed to comply with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders. Therefore you were directed to pay Environment Compensation for the period of 01/04/2020 to 30/11/2020 vide letter dated 07/12/2020 and to deposit the Environment Compensation amount to the concerned Regional Officers of the Maharashtra Pollution Control Board within a period of one month.

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It has been observed that your Corporation has not paid the aforesaid Environment Compensation till the date. Further it is also observed that still your Corporation has not complied with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the Solid Waste Management Rules, 2016 and final compensation at the rate of Rs. 10.0 Lakh per month from 01/04/2020 till compliances towards the non-compliance of Legacy Waste Management as you have not started work of bioremediation of Legacy Waste.

You are hereby directed to deposit aforesaid amount towards the environment compensation to the concerned Regional Officer of the Maharashtra Pollution Control Board for restoration of environment, within 10 days from the receipt of this letter, failing which, MPCB will initiate legal action against your Corporation and the persons responsible for day to day affairs of your Corporation, without giving any further notice in accordance with the provisions of the Environment (Protection) Act, 1986 read with the Solid Waste Management Rules, 2016, which please note.

  
(Ashok Shingare, IAS )  
Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Aurangabad/Sub-Regional Officer, MPCB, Aurangabad- for information and necessary action.- They are directed to take follow up with the concerned corporation & councils